

50/100  
3  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 310/12000

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SECTION OFFICER (JUDI.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT DELHI & GUWAHATI BENCH: GUWAHATI, 5 (FORM NO. 4)

ORDER SHEET. (See Rule-42)

Applicant(s) APPLICATION NO. 310/2000

Sri Pankaj Das and ors.

Respondents(s) Union of India and ors.

Advocate for Applicant(s) Mr. O.P. Bhati

Advocate for Respondent(s) Ab. A. Biswas, Ab. M.K. Jain  
C. G. S.C.

Notes of the Registry

DATE

ORDER OF THE TRIBUNAL

28.9.00

Present : The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr O.P.Bhati, learned counsel for the applicant. Application is admitted. Issue usual notice.

List on 13.11.2000 for written statement and further orders.

Vice-Chairman

This application is in form but not in time. The application is filed 1/10/2000. It is for 5/1/2000. Dated 8/8/2000  
S.O. 27/28  
Dated 8/8/2000

Dy. Registrar.

pg

13.11.00

Four weeks time is granted to the respondents to file written statement on the prayer of Mr B.S.Basumatary, learned Addl.C.G.S.C.

List on 11.12.2000 for order.

Vice-Chairman

Slips received. Notice prepared and sent to DLS for calling the respondents No 1 to 5 with D.I.No 2409 to 2412 dtd 2/11/2000  
11/10/00.

Notices to RN-1,2,3 have been sent by Regd A.D.O under D.I.No. 2408, 2409 & 2411 dtd. 2/11/2000 (Postal R No-2817,2815 & 2816 dtd 8/11/2000 respectively). Notice to RN-3 has been served in person as per acknowledgement in file "C". Notices to RN-5 have been returned from the D.See. and to be re-sent.

pg

11-12

No S.O. dtd 4/11/2001.

Dy.

A.L.J.

11/12

These were served on 11/11/2001.

Dy.

H.J.P.

11/12

M.S.B. left it on 17/11/2001.

Dy.

A.O.G.

12-1-

(2)

1) Notice Served ~~by~~  
b/s on R. No. 3/4.  
Other respondent are  
still awaiting.

By  
31.1.2001

sixtysix

Re: the request of learned  
counsel for the respondents

17.1.01

Written statement has not  
been filed. List on 7.2.01 for  
filing of written statement and  
thereafter, let this case be listed  
for hearing on 28.2.01.

Mr. W/S has been  
filed.

lm

I C Usha  
Member

28.2.2001

On the prayer of Mr A. Deb Roy,  
learned Sr. C.G.S.C. the case is adjourned for  
three weeks. In the meantime the respondents  
may file written statement, if any. List it  
on 21.3.01 for hearing.

Notice ~~by~~ served on  
R. No. 2.

By  
16.1.2001

No written statement  
has been filed.

nkm

21.3.01

Mr. O.P. Bhati learned counsel for the  
applicant submits that he has received  
the copy of the written statement only  
to-day, and he prays for adjournment.  
List on 25.4.01 for hearing. In the  
meantime the applicant may file rejoinder  
if any within two weeks.

I C Usha  
Member

lm

25.4.01

Heard learned counsel for the  
parties. Hearing concluded. Judgement  
delivered in the open court, kept in  
separate sheets. The application is  
disposed of subject to the observations  
made in the order. No costs.

I C Usha  
Member

Vice-Chairman

2.4.2001  
W/S has been  
submitted by the  
Respondent No. 1, 2, 3, 4 and 5.

W/S.

NO Rejoinder has been filed

W/S  
24/4/2001

21.5.2001

Copy of the Judgement has been sent  
to the Office. for issuing it in  
the appropriate manner to the L/HDR for  
records.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

310 of 2000  
O.A. NO. .... of

25.4.2001  
DATE OF DECISION.....

Sri Pankaj Das

PETITIONER(S)

Mr. O.P. Bhati.

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

THE HON'BLE MR. JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN.  
O.A. NO. .... of

THE HON'BLE Mr. K.K. SHARMA, MEMBER (A).

DATE OF DECISION.....

1. Whether Reporters of local papers may be allowed to see the  
judgment ?

PETITIONER(S)

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the  
judgment ?

ADVOCATE FOR THE

4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.

RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE

THE HON'BLE

DATE OF DECISION.....

1. Whether Reporters of local papers may be allowed to see the  
judgment ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the  
judgment ?

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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

Original Application No. 310 of 2000.

Date of decision : This the 25th day of April, 2001.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

1. Sri Pankaj Das,  
Son of Sri Umesh Chandra Das,  
Village : Pub-Nazirgaon,  
P.O. Bhattapara, P.S. Aara,  
District-Kamrup,  
Assam-781017.
2. Sri Bishu Biswas,  
Son of Late Lalchand Biswas,  
Village : Pub-Kandulimari,  
P.S. Hojai, P.O. Jogijan,  
District-Nagaon,  
Assam-782429.
3. Sri Debashis Sengupta,  
Son of Sri Swapan Sengupta,  
Qrt. Type-V, Block 8/1,  
Dispur Capital Complex,  
Guwahati-781006.
4. Sri Mridul Boruah,  
Son of Late Upen Boruah,  
Vill. Nepalipatty,  
Bamoongaon,  
Dist. Sonitpur,  
Assam-784001

..Respondents.

By advocate Mr. O.P. Bhati.

-versus-

1. The Union of India, represented by the  
Secretary to the Ministry of Planning &  
Programme Implementation,  
New Delhi.
2. The National Sample Survey Organisation,  
(F.O.D.), C-Block, 3rd Floor,  
Pushpa Bhawan,  
New Delhi-66.
3. The Deputy Director,  
National Sample Survey Organisation,  
(F.O.D.), Government of India,  
3rd Floor,  
Central Block, Housefed Complex,  
Basistha Road,  
Guwahati-781006.
4. The Staff Selection Commission,  
Lodi Road, Post Office,  
New Delhi-110003.

Contd..



5. The Regional Director (N.E.R.),  
Staff Selection Commission,  
Rukmini Nagar,  
P.O. Assam Sachivalaya,  
Guwahati-781001

..Respondents

By Advocate Mr. A. Deb Roy, Sr. C.G.S.C.

O R D E R (ORAL)

CHOWDHURY J.(v.C.).

By the order dated 16.8.2000 the Assistant Director, National Sample Survey Organisation (FOD), Assam Region issued a direction to terminate the services of Contract Investigators working under the PLAN Scheme (WCFI & ES) with effect from the dates indicted against the applicants after expiry of the contract period and as per terms of contract made by the Government of India.

2. Mr. O.P. Bhati, learned counsel appearing on behalf of the applicant submitted that though the applicants were appointed on contractual arrangement against PLAN Scheme in the matter of contractual area the respondents also in discharging the public duties and in exercising of power are obliged to act justly, reasonably and fairly - apart from the duties of an ideal employer. Mr. A. Deb roy, learned Sr.C.G.S. on the other hand submitted that the applicants were appointed in terms of the contract for a period of one year or till SSC/Surplus Cell makes persons available for regular appointment therefore on completion of the period of one year they cannot claim for regularisation.

3. Considering the facts and circumstances of the case we do not find any scope for interference with the order of termination. However, it would always open for the respondents to engage the applicants against any temporary vacancy till the persons join from Staff Selection Commission or Surplus Cell on regular basis so that the respondent

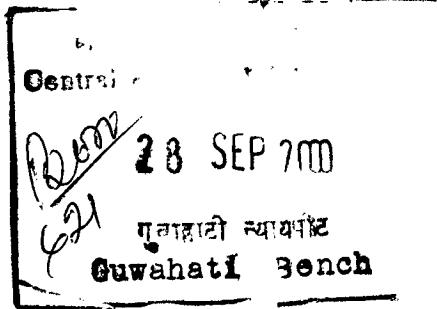
authority can take care of day to day need .

4. Subject to the observations made above the application is disposed of. There shall, however no order as to costs.

*K K Sharma*  
(K.K.SHARMA)  
Member(A)

*D.N.Chowdhury*  
(D.N.CHOWDHURY)  
Vice-Chairman

trd



Filed by: Sri Pankaj Das  
 and Ors. ... Applicants  
 Through: Xrnal Biswas  
 Ad. vocat

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH,  
 GUWAHATI

O.A. NO. 310 OF 2000

Sri Pankaj Das & Ors.

... Applicants

-Vs-

The Union of India & Ors.

... Respondents

I N D E X

<u>Sl. No.</u>	<u>Descriptions of Papers</u>	<u>Annexure</u>	<u>Page</u>
1.	Application	-	1 - 8
2.	Affidavit	-	9
3.	Copy of advertisement dt. 22-28 August 1998	A	10
4.	Copy of call letter dt. 7.11.99 issued to Sri Pankaj Das	B	11
5.	Copy of call letter dt. 7.11.99 issued to Sri Bishu Biswas	B <sub>1</sub>	12
6.	Copy of Office Memorandum issued to Sri Pankaj Das	C	13 - 16
7.	Copy of Office Memorandum issued to Sri Bishu Biswas	C <sub>1</sub>	17 - 20
8.	Copy of Office Memorandum issued to Sri Debasish Seng- upta	C <sub>2</sub>	21 - 24
9.	Copy of Office Memorandum issued to Sri Mridul Boruah	C <sub>3</sub>	25 - 28
10.	Copy of letter dt. 29.12.99	D	29
11.	Copy of fresh contract	E	30 - 33

Contd...2

12.	Copy of Office Order dated 16.8.2000	F	34
13.	Copy of Advertisement dt. 8 - 14 July 2000	G	35 - 37
14.	Vakalatnama		
15.	Notice		

Filed by,

H. D. Suri  
Advocate

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

G U W A H A T I

O.A. NO. 310 OF 2000

PARTICULARS OF APPLICANT :

1. Sri Pankaj Das,  
S/o Sri Umesh Chandra Das,  
Village : Pub-Mazirgaon,  
P.O. Bhattapara, P.S. Azara,  
District-Kamrup, Assam-781017.
  
2. Sri Bishnu Biswas,  
S/o Late Lalchand Biswas,  
Village : Pub-Kandulimari,  
P.S. Hojai, P.O. Jogijan,  
District-Nagaon, Assam-782429
  
3. Sri Debashis Sengupta,  
S/o Sri Swapan Sengupta,  
Qrt. Type-V, Block 8/1,  
Dispur Capital Complex,  
Guwahati-781006.
  
4. Sri Mridul Boruah,  
S/o Late Upen Boruah,  
Vill. Nepalipatty, Bamoongaon,  
Dist. Sonitpur, Assam- 784001

PARTICULARS OF RESPONDENTS :

The Union of India, represented by the  
Secretary to the Ministry of Planning &  
Programme Implementation, New Delhi.

Contd..2

2. The National Sample Survey Organisation,  
(F.O.D.), C-Block, 3rd Floor, Pushpa Bhawan,  
New Delhi- 62.
3. The Deputy Director,  
National Sample Survey Organisation  
(F.O.D.), Government of India, 3rd Floor,  
Central Block, Housefed Complex, Basistha Road,  
Guwahati-6.
4. The Staff Selection Commission,  
Lodi Road, Post Office, New Delhi-110003.
5. The Regional Director (N.E.R.),  
Staff Selection Commission, Rukmini Nagar,  
P.O. Assam Sachivalaya, Guwahati-781006

1) PARTICULARS OF THE ORDER FOR WHICH THIS APPLICATION  
IS MADE :

Order dated 16.8.2000 passed by the Assistant  
Director, North Eastern Region, National Sample  
Survey Organisation (Field Operation Division) Guwahati,  
terminating the services of the Applicants No.1,2 and

3 with effect from 31.8.2000 and order dated 21.6.2000  
passed by the said authority terminating the services  
of the Applicant No.4 with effect from 14.7.2000.

2) JURISDICTION OF THE TRIBUNAL :

The applicants declares that the subject matter  
of the orders against which they want redressal are  
within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION :

The Applicants further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4) FACTS OF THE CASE :

(a) That the applicants beg to state that an advertisement appeared in the Employment News dated 22-28 August, 1998 and published on behalf of the respondent No.2 for recruitment of Investigators on Contract basis, 1998 inviting application in the prescribed proforma for recruitment to 223 posts of Investigators on a fixed consolidated salary of Rs.6000/- per month on contract basis for a period of one year or till regular candidates from S.S.C./Surplus cell become available.

A copy of the said advertisement is annexed hereto and marked as Annexure-A.

(b) That in pursuance of the said advertisement all the applicants being eligible submitted their respective applications in the duly prescribed proforma alongwith all the required duly addressed to the respondent No.2. Thereafter, the respondent No.2 issued the "Admit Cards" to all the applicants giving the details with regard to the Roll No., Test Date, Time and Venue of the Written Examination to be held on 25.10.98 at Guwahati.

20 SEP 2000

(c) That all the applicants appeared for the Written

Examination on 25.10.98 at Guwahati and on their coming sucessful in the Written Examination they were issued the call letters on 7.11.98 for appearing for interview for the post of investigator in F.O.D.- N.S.S.O. by the respondent No.2. The said interview was held on 26.11.98.

Some of the copies of the Call letters are annexed hereto and marked as Annexures-B and B-1.

(d) That thereafter, by letters dated 8.12.98 addressed to the applicants individually the respondent No.2 intimated the applicants as to their being qualified for appointment and asked them to report for joining the service on 30.12.98 at the given place. Subsequently, by office Memorandums dated 23.12.98 the respondent No.3 communicated the offer of a purely temporary appointment on contract basis stipulating the terms of such appointment to the applicants No.1, 2 and 3 and such offer was communicated to the applicant No.4 by Office Memorandum dated 30.6.99.

23 SEP 7M

The copies of the said office Memorandum are annexed hereto and ~~xxx~~ are marked as Annexures-C, C1, C2 and C3.

(e) That the applicants beg to state that the applicants No.1, 2 and 3 joined the services on 30.12.98 and the applicant No.4 joined on 15.7.99 for a period of one year from the date of joining.

Pankaj Desai

(f) That the applicants beg to state that the services of the applicants No.1 and 2 were terminated with effect from 29.12.99 (A.N.) vide letter dated 28.12.99 and they were further offered appointment on contract basis at the discretion of the Government in case they opted for signing another contract till 31.8.2000. The Applicants No.1, 2 and 3 were allowed to join the services on execution of fresh contracts on 3.1.2000.

The copy of the letter dated 29.12.99 and a copy of the fresh contract are annexed hereto and marked as Annexures-D and E respectively.

(g) That the applicants beg to state that the services of the applicants No. 1, 2 and 3 were terminated by the respondents by office order dated 16.8.2000 with effect from 31.8.2000. The applicant No.4 on expiry of his contract period on 14.7.2000 was not offered subsequent renewal of the contract which resulted in automatically termination of his services. Thus none of the applicants was allowed to continue in service on expiry of the period by offering further appointments. Hence, this petition is being filed jointly, as the relief sought are same and identical & therefore prays for granting permission under Sec 5(5)(b) of the C.A.T (Procedure) Rules, 87 to move this application jointly.

20 SEP 7 PM  
The copy of the office order dated 16.8.2000 is annexed hereto and marked as Annexure-F.

(h) That it appears that the termination of the applicants has been necessitated in view of the advertisement

published by the respondent No.4 in Employment News dated 8-14 July, 2000 for recruitment of ~~investigators~~ wherein in total 161 Vacancies approximately has been Shown.

A copy of the said notice for recruitment for Investigators is annexed hereto and marked as Annexure-G.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

(a) That the applicants beg to state and contend that the applicants though appointed on contract basis were so appointed on the basis of their having requisite qualification, written test interview following due procedure for such appointment and furthermore, the applicants had been appointed against the regular vacancies. The applicants having no bargaining power were left with no option but to accept employment on the terms offered by the employers /respondents and accordingly the applicants cannot be terminated at the sweet-will of the respondent Nos. 1 to 3.

(b) That the applicants beg to state and contend that on expiry of the period of original contract, the further period was extended in respect of the applicants No. 1 to 3. The further extention given clearly shows that the performance of the applicants No.1 to 3 during the contract period was excellant and as such, ~~now~~ mearly on expiry of the contractual period the services of the applicants cannot be terminated.

(c) That the applicants beg to state and contend that the respondents No.1 to 3 by offering the services to the applicants for more or less 1 $\frac{1}{2}$  years have used the early life of the applicants and generated hope and a feeling of security . Since, the applicants No.1 and 2 have become overage to sit in a competitive examination for recruitment to the post of investigators in accordance to the notice for recruitment of investigator, 2000 issued by the respondent No. 4 and 5.

(d) That the applicants beg to state that contend that in view of the judgements of the Apex Court reported in (1991) 1 SCC-28 and 1991 (Supp) (2) SCC-643 the applicants are entitled to regularisation and their services are not subject to termination even in case of contract since they possess the required qualification at the time of their initial appointment.

(e) That the applicants beg to state and contend that many similarly situated persons have been reappointed by the respondents No.1 to 3 and as such, they discriminated between the equals. The actions of the respondents are violative of the Articles, 14, 16 and 21 of the Constitution of India.

(f) That the applicants beg to state and contend that the actions of the respondents No.1 to 3 are violative of the principles of natural justice and legitimate expectation.

6. DETAILS OF THE REMEDY EXHAUSTED :

No remedy is available in respect of termination of the services of the applicants within Rule 23 of the

C.C.S. (Classification, Control & Appeal) Rules,  
1965.

7. MATTERS NOT PENDING BEFORE ANY COURT/TRIBUNAL.

The applicants declare that they have not filed any application before any court or tribunal for adjudication of this case.

8. RELIEF SOUGHT :

The applicants prays for a direction of quashing of the office order dated 16.8.2000 (Annexure-F) with further direction to reappoint the applicants and regularise their services.

9. INTERIM RELIEF PRAYED FOR :

The applicants in interim prays for the stay of holding the examination for recruitment of Investigations, 2000 in pursuance of the advertisement published in Employment News dated 8-14 July, 2000 (Annexure-G) by the respondents No. 4 and 5.

10. PARTICULARS OF I.P.O.

(a) I.P.O. No.: 26 502720

(b) DATED : 8.9.2000

(c) To whom payable : The Registrar

2 SEP 7/00 (d) At which office : Central Administrative Tribunal,  
Guwahati Bench, Bhangagarh,  
Guwahati-

11. DOCUMENTS

Details particulars of documents are indicated in the Index of this Application.

12. All the applicants have a common interest in the matter and hence craves the leave of this Hon'ble Court to file this Joint application.

VERIFICATION

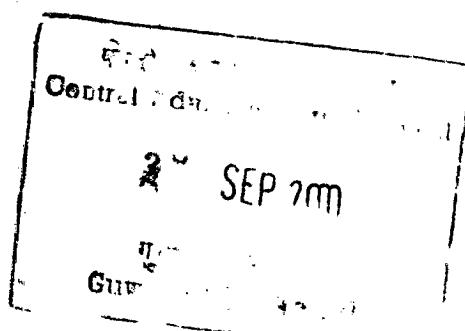
I Sri Pankaj Das, Son of Sri Umesh Chandra Das, aged about 28 years, resident of Azara, District- Kamrup, Assam, do hereby solemnly affirm and state as follows :-

1. That I am one of the applicants in this case and as such I am fully conversant with all the facts and circumstances of this case.

This is true my knowledge.

2. That the statements made in paras 1 to 3, 5(a), 5(c), 7, and 12 are true to my knowledge and those made in paras 4(a) to 4(h), 5(b), 5(d), 5(e) are true to information derived from the records and rest are my humble submissions.

And I sign this verification on this the 27th day of September, 2000 at Guwahati.



*Pankaj Das*

## ANNEXURE - A

National Sample Survey Organisation  
(Field Operations Division)Department of Statistics, Ministry of Planning & Programme Implementation  
RECRUITMENT OF INVESTIGATORS ON CONTRACT BASIS 1998

## NOTICE

Applications in the proforma given below, are invited for recruitment to 228 posts of Investigators on a fixed consolidated salary of Rs. 6000/- per month, in National Sample Survey Organisation (Field Operations Division), Department of Statistics, Ministry of Planning & Programme Implementation, of the country, on contract basis for a period of one year or till regular candidates from SC/ST/Genus Cell are available, whichever is earlier. The no. of vacancies mentioned is liable to change. The services rendered by the selected candidates on contract basis will not entitle the candidates to any claim or bestowed any benefits whatsoever including the claim for any casual, Advance, Temporary, or regular services in the organisation. The appointment of candidates as Investigators on contract basis in Field Operation Division is also subject to the decision of (i) the CAT/Now Delhi in case fixed by Govt./Apt. Govt., Investigator and other CAT/Court cases. The last date for receipt of applications - (i) for candidates from States other than North-East is 11th September, 1998 - (ii) Candidates from North-East State including Lakshadweep and Sikkim districts of Perni Sub-division of Chittan districts of Jharkhand Pradesh, A&N Islands (Lakshadweep) and the candidates residing abroad is 25th September, 1998. Application completed in all respects may be submitted in the following address:

Post box No. 3919, Andrews Quay, New Delhi-110048

1. Age limit: General - 20 to 28 Yrs; SC/ST - 20 to 33 Yrs; M: Ex-Servicemen - They will be allowed to deduct Military service from the actual age and such resultant age should not exceed prescribed age limit by more than 3 years; V: Widows/Divorced/Artificially separated Women, who has not remarried; (upto the age of 35 Yrs); (upto 40 Yrs for SC/ST)

2. Essential qualification: Bachelor's Degree with Maths or Statistics or Economics as a subject from a recognised University.

Note: (i) Candidates who have yet to appear in the final year of the graduation examination or those, whose result have not yet been declared, are not eligible.

2) Candidates having Honours Degree should have Mathematics/Economics as a major subject and another as a subsidiary subject.

Desirable: (1) Ability to read, write and speak state language, (2) Knowledge of other regional languages

(3) Capacity to undertake strenuous outdoor work, (4) Knowledge of Computer

4. Knowledge of Computer

3. Fee payable and mode of payment:

For Candidates belonging to General category and OBC - Rs. 200/- No fee is payable for SC/ST candidates. The candidates should pay the fee by Bank draft on any scheduled bank drawn in favour of Pay & Accounts Officer, Department of Statistics, New Delhi. The demand draft should be crossed 'AC/cash only' and valid for at least 6 months from the date of purchase. The Bank Draft should not have been purchased prior to the date of publication of this advertisement. The candidate along with his name and address can cash the bank draft at

4. Selection: Selection will be on the basis of written examination followed by an interview of the candidates, who are shortlisted in order of merit in relation to the number of vacancies. Merit submission of application form and fulfilling all the conditions, given above to any person for test/interview/selection. Selected candidates will be given a letter of merit certificate for each post.

5. The date for written test will be notified to the candidates alongwith admit card

6. Documents to be attached with application:

1) Two copies of recent passport size photographs (one pasted at the space provided in the application form).

2) Document in favour of claim of SC/ST/OBC/EXSM.

3) Affected copies of certificates in support of age and qualifications.

4) A/c Payee Bank Draft for Rs. 200/- (where applicable).

Note: (a) Only attested copies of certificates are required to be sent. The Original Certificates Must Not be sent with the application.

b) Only one application should be submitted by one candidate.

c) While applying a candidate can opt for before considered for a maximum of three States/UTs. His/her should give higher preferences in order of priority. The candidate should be proficient in the languages of the State/UTs for which he/she is applying.

7) Job requirements: Field work to conduct Enterprise Service Survey and collect other data through large scale sample survey involving intensive and extensive touring, both in rural and urban areas. The selected candidates will be required to complete 3 (three) samples in a month and follow instruction with utmost care regarding sample design, concept, definitions and procedures, as laid down in the instructions, to follow later Vol I for Enterprise Survey: Survey Sector-1997-98. The selected candidates will also be required to follow the guidelines provided by higher supervisory officers. The selected candidates are required to fulfil the above normstructions for output in terms of quality and quantity of the work assigned to him/her and if the selected candidate is not able to fulfil the prescribed norms, his/her services will be terminated after giving one month's notice.

8. Scheme of Examinations: I) Written Examination 100 Marks

Part A - General Awareness, General Intelligence & Reasoning, General English

Part B - Mathematics/Economics/Statistics (questions of only one subject to be answered)

II) Interview 10 Marks

Only those candidates who secure, in the written examination, the minimum marks as may be fixed by the NSSO (FOD) in its discretion for each State separately will be eligible to appear at the interview.

9. Details of State-wise Vacancies :

Code No.	Name of State	SC	ST	OBC	UR	Total
01.	Himachal Pradesh	2	-	1	5	8
02.	Haryana	-	-	-	3	3
03.	Punjab	4	-	3	10	17
04.	Dohi	-	-	1	4	5
05.	Rajasthan	-	-	1	4	5
06.	Bihar	1	-	2	6	11
07.	Uttar Pradesh	1	-	1	3	5
08.	Madhya Pradesh	2	4	2	12	20
09.	West Bengal	4	1	4	13	22
10.	Sikkim	-	-	-	1	1
11.	Orissa	-	1	-	5	6
42.	Assam	-	-	1	4	5
13.	Meghalaya	-	3	-	4	7
14.	Andhra Pradesh	1	-	1	5	7
15.	Tamil Nadu	2	-	3	8	13
16.	Karnataka	2	-	4	10	16
17.	Nagaland	-	2	-	3	5
18.	Maharashtra	2	3	9	21	35
19.	Gujarat	1	2	4	9	10
20.	J&K	1	1	3	9	14
21.	Port Blair	-	-	-	2	2

10. List of possible Examination centres ( liable to change depending upon the number of application received for each centre):

SL. No.	Place of Examination centre :	SL. No.	Place of Examination Centre
01.	Shimla	22.	Burdwan
02.	Chandigarh	23.	Bhubaneswar
03.	Rohilkhand	24.	Sambalpur
04.	Lucknow	25.	Gurahati
05.	Jalandhar	26.	Shillong
06.	Delhi	27.	Gangtok
07.	Jajpur	28.	Port Blair
08.	Jammu	29.	Hyderabad
09.	Srinagar	30.	Vijaywada
10.	Patna	31.	Chennai
11.	Ranchi	32.	Madras
12.	Muzaffarpur	33.	Cochin
13.	Lucknow	34.	Bengaluru
14.	Almora	35.	Itanagar
15.	Agra	36.	Kolhapur
16.	Bareilly	37.	Aurangabad
17.	Dhoni	38.	Mumbai
18.	Gwalior	39.	Nagpur
19.	Jhodhpur	40.	Vadodara
20.	Calcutta	41.	Ahmedabad
21.	Mada		

After Test  
A/2000  
A/2000

General :  
1) The selected candidates are required to sign "Terms of Contract of Appointment" before joining as Investigator in NSSO (FOD) on contract basis.  
2) The services of the selected candidates will stand automatically terminated at the expiry of the agreed contractual period.  
3) The decision of the NSO (FOD) as to the eligibility or otherwise of a candidate for admission to the examination/interview shall be final.  
4) No TA/DA/Conveyance will be paid to any candidate for interview.

5) Convincing in form will disqualify the candidates.

6) The NSO (FOD) reserves the right to cancel any centre and direct the candidates of that centre to appear from another centre.

7) No change of centre of Examination/interview will be allowed.

8) NSO (FOD) will not be responsible for postal delays. Applications received after the prescribed time of closing date, will not be entertained under any circumstances.

Amount (L): \_\_\_\_\_ Bank Draft number : \_\_\_\_\_  
Name of Bank with Date of Purchase : \_\_\_\_\_  
Branch name : \_\_\_\_\_

NATIONAL SAMPLE SURVEY ORGANISATION  
(FIELD OPERATIONS DIVISION)  
RECRUITMENT OF INVESTIGATOR ON CONTRACT BASIS  
APPLICATION FORM

## Instructions

1. In the columns below write the required information in English (CAPITAL LETTERS) or in Hindi. Those candidates who fill up the application form in Hindi should write their name in column 1 and address in column 11 (b) in English (Capital Letters) also.

2. The envelope containing application must be superscribed in bold letters as 'APPLICATION FOR RECRUITMENT OF INVESTIGATORS ON CONTRACT BASIS' and name of centre opted should be written in capital letters on Left hand side corner of the top.

3. AN APPLICATION WILL BE SUMMARILY REJECTED AT ANY STAGE OF THE RECRUITMENT PROCESS FOR NOT COMING UP TO THE OFFICIAL FORMAT/HAVING INCOMPLETE INFORMATION/WRONG INFORMATION, MIS-REPRESENTATION OF FACTS/LEFT UNSIGNED/SENT WITHOUT A SIGNED PHOTOGRAPH/PASTED AT THE APPROPRIATE PLACE/NOT ACCOMPANIED BY ATTESTED CERTIFIED COPIES IN SUPPORT OF THEIR CLAIM FOR EDUCATIONAL QUALIFICATION, AGE AND CASTE/GENO (SC/ST/OBC/EXSM).

4. If a candidate has changed his/her name or dropped/added part of his/her name after Matriculation/SC/H/Sec/Std. Sec, he/she is required to submit an attested copy of Gazette Notification to the effect that he/she has changed his/her name after matriculation, etc. The changed name should also have been indicated in the Gazette Notification.

5. Candidate should sign his/her name on the photograph and at the bottom of Application Form in the same manner and in the same language.

6. Candidate should put his/her signature on the photograph in such a way that half of the signature is on the Application Form and the other half on the photograph.

7. Candidates should paste (not staple or pin) his/her recent photograph on the application form and keep a copy of the same photograph for the purpose of pasting on the admission certificate to be received by the candidate from the NSO (FOD).

1. (a) Post for which applied for : INVESTIGATOR (b) Centre opted : \_\_\_\_\_  
(Please see Para 10 of the notice)

2. Mode of payment : Amount of the paid \_\_\_\_\_ No. & Date of Bank Draft \_\_\_\_\_  
Name of Bank \_\_\_\_\_

3. Name of Candidate : (As recorded in Matriculation & Graduation Certificate)  
(In Block Letters) (In case the name is written in Hindi above)

(b) In English (In Block Letters) (In case the name is written in Hindi above)

4. Sex : (i) Female, (ii) Male

5. (a) Date of birth (As recorded in Matriculation or equivalent certificate) \_\_\_\_\_  
(b) Age as on 01.09.98 \_\_\_\_\_

6. (a) Are you seeking appointment against vacancies reserved for SC/ST/OBC : YES  NO   
(b) If yes, for Scheduled Caste, write-1; for Scheduled Tribe, write-2; for Other Backward Classes, write-3

7. (a) Are you seeking age relaxation Yes  No   
(b) If yes, indicate sub-para of para 1 of the Notice (Please see para 1 of the Notice)

(c) If yes, indicate sub-para of para 1 of the Notice which age relaxation is sought by you

Note : Those ex-servicemen seeking age relaxation due to note (b) under para 1 must write the exact sub-para i.e. note (b) under para 1.

8. (a) Educational Qualifications : (Degree Exam. Onwards)

SL. No.	Name of Exam.	University	Year of Passing	Main/Elective Subjects

(b) Languages Known : (i) Hindi  (ii) Urdu  (iii) Speak \_\_\_\_\_

(c) Object of seeking Part 'B' of the Paper given in para 8 of Notice :

Wrote one out of Mathematics/Economics/Statistics : \_\_\_\_\_

(For Mathematics, write-01; for Economics, write-02; for Statistics, write-03) \_\_\_\_\_

(d) Father's/Husband's Name : \_\_\_\_\_

(e) Mother's Name : \_\_\_\_\_

Residence Status : \_\_\_\_\_ Citizenship Code : \_\_\_\_\_

If a citizen of India, write-1; If a subject of Nepal, write-2; If a subject of Bhutan, write-3

If a Tibetan Refugee who came over to India before 1st Jan. 1962 with the intention of permanently settling in India, write-4

If a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African Countries of Kenya, Uganda, The United Republic of Tanzania (Formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia, Vietnam, Kuwait & Iran write-5

11. Residential Address :

(a) In Hindi : \_\_\_\_\_

(b) In English : \_\_\_\_\_

(c) Address for Communication : \_\_\_\_\_

12. Surname code (in the order of priority) : 1. \_\_\_\_\_

(Please see para 9 of the notice)

and code no. (d) under para 6 of the Notice : 2. \_\_\_\_\_

3. \_\_\_\_\_

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14  
ANNEXURE  
18

National Sample Survey Organisation(FOD)  
C-Block, 3rd Floor, Pushpa Bhawan, ND-62.

Dated : 7 November '98

SRI PANKAJ DAS  
VILL PUB MAZIR GAON  
PO BHATTAPARA DIST KAMR UP  
ASSAM  
Pin 781017

Sub: Interview for the post of INVESTIGATOR, FOD - NSSO

Dear Candidate,

Please refer to your written examination held on 25th October 1998. I am glad to inform you that your name has been shortlisted for the interview for the aforementioned post applied by you. You are requested to come in person with all relevant copies of certificates duly attested by a Gazetted Officer to the venue mentioned below :-  
on 26/11/98 at 9.30 AM

Venue :

National Sample Survey Organisation  
(Field Operations Division)  
Prag Tea Building  
G.S.Road, Ganeshguri  
Guwahati - 761005

In case you belong to Scheduled Cast or Schedule Tribe Community and there is a need for you to travel outstation by train or bus, you will be reimbursed(in cash) 2nd class train fare or ordinary bus fare by the shortest route by producing the ticket after the interview is over. If you have any queries please contact the undersigned .

Thanking you

Yours Faithfully

*S.P. Puri*  
7/11

Mrs Sarita Puri  
Dy. Director (Administration)

*Attested*  
*A. B. S. A. D. V.*

12  
ANNEXURE -B

National Sample Survey Organisation(FOD)  
C-Block, 3rd Floor, Pushpa Bhawan, ND-62.

Dated : 7 November 1998

BISHU BISWAS  
VILL PUB KANDULI MARI  
PO JOGIJAN DIST NAGAON  
ASSAM  
Pin 782429

Sub: Interview for the post of INVESTIGATOR, FOD - NSSO

Dear Candidate,

Please refer to your written examination held on 25th October 1998. I am glad to inform you that your name has been shortlisted for the interview for the aforementioned post applied by you. You are requested to come in person with all relevant copies of certificates duly attested by a Gazetted Officer to the venue mentioned below :- on 26/11/98 at 9.30 AM

Venue :

National Sample Survey Organisation  
(Field Operations Division)  
Prag Tea Building  
G.S.Road, Ganeshguri  
Guwahati - 761005

In case you belong to Scheduled Cast or Schedule Tribe Community and there is a need for you to travel outstation by train or bus, you will be reimbursed (in cash) 2nd class train fare or ordinary bus fare by the shortest route by producing the ticket after the interview is over. If you have any queries please contact the undersigned.

Thanking you

Yours Faithfully  
*N P Sonath*  
7/11

Mrs Sarita Puri  
Dy. Director (Administration)

Attested  
*Biswas*  
Adv

Regd  
NO. A-19026/2/98-N/E2/8323  
13-✓  
Government of India  
Ministry of Planning & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
Field Operations Division

## ANNEXURE - C

National Sample Survey Organisation  
(F.O.D.) Govt. of India  
Ganeshguri Charall  
G.S. Road, Guwahati-781001

Dated: 23-12-98

### OFFICE MEMORANDUM

Subject : Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt./Kum. Pankaj Das is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Regional Office NSSO(FOD), Guwahati on a consolidated salary of Rs 6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-
  - (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government,
  - (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
  - (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
  - (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training etc.

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- (v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.
- (vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.
- (vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.
- (viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.
- (ix) The appointee is entitled to 1Ind Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.
- (x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.
- (xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.
- (xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.
- (xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.
- (xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

- (i) Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).
- (ii) Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

*Attested*  
*Attest*  
*Adv.*

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more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).

(iv) Production of the original certificates:

- (a) Certificate of educational and other technical qualifications.
- (b) Certificate of age.
- (c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.
- (d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.
- (e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Pankaj Das to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Pankaj Das accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, NEZ, Guwahati on 30-12-98. If he/ she fails

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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

Encl: As stated above

*Hiranya Borah*  
Assistant Director 23/12/08  
(Appointing Authority)

हिरण्य बोरा/Hiranya Borah  
एडी डिपोल/Deputy Director  
रा. ए. त्रै. त. (के.से.प.) असम  
N.S.S.O. (FOD) Assam  
गोव्य सरकार/Govt. of India  
गुवाहाटी/Guwahati

To

Sri Pankaj Das  
Vill. Pub- Muzire Gaon  
P.O. Bhalatapara  
Dist. Kamrup (Assam)  
Pin : 781017

Copy to :

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admn), NSSO (FOD), Hqrs., New Delhi.

Assistant Director  
(Appointing Authority)

*Attested*  
*Hiranya Borah*  
*Asstt. Director*

17  
No. A-12026/2/98-NIE 2/8372

Government of India  
Ministry of Planning & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
Field Operations Division

ANNEXURE - C

National Sample Survey Org. Regional Office  
(F.O.D.) Govt. of India \_\_\_\_\_  
Ganeshguri Charall \_\_\_\_\_  
G.S. Road, Guwahati-781009 \_\_\_\_\_

Dated: 23-12-98

**OFFICE MEMORANDUM**

**Subject :** Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt./Kum. Bishu Biswas is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Regional Office NSSO(FOD), Guwahati on a consolidated salary of Rs. 6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-

- (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government.
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
- (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training etc.

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H. Biswas  
Adv.

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- (v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.
- (vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.
- (vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.
- (viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.
- (ix) The appointee is entitled to 11nd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.
- (x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.
- (xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.
- (xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.
- (xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.
- (xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

- (i) Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).
- (ii) Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

*Attested*  
*Amritpal Singh*  
*ABW*

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more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).

(iv) Production of the original certificates:

(a) Certificate of educational and other technical qualifications.

(b) Certificate of age.

(c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.

(d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.

(e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Bishu Biswas to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Bishu Biswas accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, NE2, Guwahati on 30-12-98. If he/ she fails

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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

Encl: As stated above

*Hiranya Borah*  
Dr. Assistant Director  
(Appointing Authority)

হিরণ্য বোৰা/Hiranya Borah  
দ্বাৰা পিদেশ্বাক/Deputy Director  
ৰ. প. সংব. সং. (কে.কে.১) : মন  
N.S.S.O. (FOD) Assam  
ভাৰত সরকাৰ/Govt. of India  
গুৱাহাটী/Guwahati

To

Sri Bishu Biswas  
Villi: Pub- Kandulimari  
P.O. Dalgajan, Dist. Nagaon  
(Assam), Pin: 782429

Copy to:

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admn), NSSO (FOD), Hqrs., New Delhi.

Assistant Director  
(Appointing Authority)

*Attested*

*Ab. Dev. Borah*

By Hand

NO. A-12026/2/98- NIEZ/8371

Government of India  
Ministry of Planning & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
Field Operations Division

21  
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ANNEXURE

National Sample Survey Org Regional Office  
(F.O.D.) Govt. of India  
Ganeshguri Charall  
G.S. Road, Guwahati-781004

Dated: 23-12-98

### OFFICE MEMORANDUM

Subject : Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt./Kum. Debashis Sengupta is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Regional Office NSSO(FOD), Guwahati on a consolidated salary of Rs. 6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-

- (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government,
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
- (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training etc.

Attested  
H.S. Adhikari  
Adv.

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- (v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.
- (vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.
- (vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.
- (viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.
- (ix) The appointee is entitled to 11nd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.
- (x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.
- (xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.
- (xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.
- (xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.
- (xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

- (i) Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).
- (ii) Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

Attested  
T. A. Srinivas  
Adm.

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more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).

(iv) Production of the original certificates:

(a) Certificate of educational and other technical qualifications.

(b) Certificate of age.

(c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.

(d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.

(e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Debashis Sengupta to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Debashis Sengupta accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, NEZ, Guwahati on 30-12-98, If he/ she fails

Attested



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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

Encl: As stated above

*H.Borah*  
Assistant Director  
(Appointing Authority)

23/12/88

To

Shri Debasish Sengupta  
Qtr. Type V Block 78/1  
Dispur Capital Complex  
Gauhati - 781006.

**हिरन्य बोरा/Hiranya Borah**  
**पद नियोगकारी/Deputy Director**  
**ए. प्र. न्यू. त. (के.स.प.) अम**  
**N.S.S.O. (FOD) Assam**  
**भारत सरकार/Govt. of India**  
**गुवाहाटी/Guwahati**

Copy to :

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admin), NSSO (FOD), Hqrs., New Delhi.

Assistant Director  
(Appointing Authority)

*Attested*  
*H.Borah*  
*Adm*

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- (v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.
- (vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.
- (vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.
- (viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.
- (ix) The appointee is entitled to 1<sup>st</sup> Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.
- (x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.
- (xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.
- (xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.
- (xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.
- (xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

- (i)  Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).
- (ii)  Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

Attested

(ii)

*[Signature]*

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more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure II).

(iv) Production of the original certificates:

- (a) Certificate of educational and other technical qualifications.
- (b) Certificate of age.
- (c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.
- (d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.
- (e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Mawdul Baruah, to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Mawdul Baruah accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, ZONAL OFFICE, GUWAHATI on 30/2/98. If he/ she fails

15/07/99

Attested

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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

*Dr. B. Baruah*

Joint Director/Deputy Director

Assistant Director

(Appointing Authority)

To

Shri. Pradeep Kumar  
V. P. A. / M.P. Party  
13th May 2001  
P. B. T. P. P. W.

PIN - 784001

Copy to :

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admin), NSSO (FOD), Hqs., New Delhi.

*Dr. B. Baruah*

Joint Director/Deputy Director

Assistant Director

Joint Director/Deputy Director (Appointing Authority)

NSSO (FOD) Assam

Joint Director/Deputy Director of India

Joint Director/Deputy Director of Guwahati

Attested

Ad

ANNEXURE + D  
29

No. 3(66)ASM/Estd.II/99/5743-54  
Govt. of India  
Ministry of Statistics  
Department of Statistics & P.I.  
National Sample Survey Orgn. (FOD)  
Assam Region  
\*\*\*\*\*

OFFICE ORDER

HOUSEFED COMPLEX  
BASISTHA ROAD  
GUWAHATI - 6

Date :- 28-12-1999

Sub :- Termination Order of Contract Investigators  
w.e.f. 29-12-99

I am directed to terminate the services of following contract Investigators w.e.f. 29-12-99 (A.N.) after expiry of the contract period and as per terms of the contract made with the Govt. of India.

<u>Sl.No.</u>	<u>Name of Contract Invts.</u>	<u>Place of Posting</u>
1	S/Sh. Pankaj Das	Guwahati
2	" Debashis Sengupta	-Do-
3	" Bishu Biswas	-Do-
4	" S. Srivastava	-Do-
5	" Santosh Sarmah	Tezpur

Shri Pankaj Das may please submit his willingness to sign another contract for the services of contract Invts. till 31.8.2000.

However offer of appointment on contract basis will be at the discretion of the Govt. of India.

Copy for infn. & n.a. to the :-

  
( HIRANYA BORAH )  
DEPUTY DIRECTOR

1. All concerned contract Invts.
2. Joint Director (NEZ) NSSO(FOD) Guwahati
3. Deputy Director, NSSO(FOD) New Delhi
4. Supdts. Ch.II, III, IV Guwahati/ Tezpur with the instruction to release the contract Invts. immediately working under his control.
5. Estt.I, NSSO(FOD) Guwahati
6. Pay Bill Section, Guwahati
7. T.A. Bill Section

  
( HIRANYA BORAH )  
DEPUTY DIRECTOR

Attested

Adv.

# ANNEXURE - E

No. 3(66)Asm/Esu II/99/48-60 ANNEXURE - I

Government of India  
Ministry of Statistics & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
(Field Operations Division)

Regional Office

3rd Floor, General Block  
HOUSING, Bawali  
Dipur, Guwahati-781006

Dated: 03-01-2000

## OFFICE MEMORANDUM

**Subject:** Offer of appointment on contract basis for the post of Investigator in NSSO (FOD) upto 31st August, 2000.

Shri/Smt./Kum. Pankaj Das is hereby offered a post of Investigator on contract basis upto 31st August, 2000, in the Office of the Deputy Director NSSO(FOD) Guwahati RO on a consolidated salary of Rs.6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows :-

(i) The appointment is purely on contract basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government.

(ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).

(iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/her from time to time. He/She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/her and if the appointee engaged is not able to fulfil the prescribed norms, his/her services will be terminated after giving one month notice.

(iv) The appointee will have to work any-where in the State/UT of his/her posting and the place of posting is liable for change subsequently.

Attested

Ady

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v)

The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.

vi)

The appointee will be entitled to earned leave/half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12th April, 1985 as amended from time to time, at the time of termination of the contract.

vii)

The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.

viii)

The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.

ix)

The appointee is entitled to IIInd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/her, in connection with performance of his/her official duties outside his/her headquarters.

x)

The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/she corresponds in status of condition of service.

xi)

The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E (Coord)/88, dated 04.10.1998.

The appointment may be terminated at any time by one month's notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.

xii)

The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/her to any claims or bestow on him/her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.

xiv)

The services of the appointee shall stand automatically terminated at the expiry of contractual period.

Other conditions of service will be governed by the relevant rules and orders in force from time to time.

3.

Attested

Adv.

02

4. The appointment will be further subject to:

- (i) Production of a certificate of fitness from the Competent / medical Authority viz. Civil Surgeon, District Medical Officer of equivalent status in the prescribed form enclosed (Annexure-1).
- (ii) Submission of declaration in the form enclosed (Annexure -II) and in the event of a candidate having more than one wife living or being married to a person having more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.
- (iii) Taking of an oath of allegiance/faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure-III).
- (iv) Production of the original certificates :
  - (a) Certificate of educational and other technical qualifications
  - (b) Certificate of age.
  - (c) Character certificate in the prescribed form (Annexure-IV) / one from the Head of Educational Institution last attended by him/her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/her present employer, if any.
  - (d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ST/OBC community issued by appropriate authorities.
  - (e) Discharge certificates in the prescribed form from a previous employment, if any.

5. The documents mentioned at para - 4 above submitted by the appointee to any Regional Office of this Division in respect of earlier contractual employment will be valid for the current employment.

6. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

7. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/information, he/she will be liable to removal from service and such other action as Government may deem necessary.

8. The appointee to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure-IV) for appointment as Investigator before joining duties.

9. This appointment to the post of Investigator on contract basis is also subject to the decision of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/Court cases.

Attested  
A. J. SAXENA  
Adm

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10. If Shri/Smt./Km. Panraj Das accepts the offer on the above terms and condition he/she would communicate his/her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this Office Memorandum and report for duty alongwith the Medical Fitness Certificate and other documents to the NSSO (FOD), Regional / Sub-Regional Office, R.O. Guwahati on or before 05-01-2010. If he/she fails to join duties by the above stipulated date, the offer of appointment made to him/her will be treated as cancelled forthwith.

11. No travelling allowance will be allowed for joining the appointment.

To

Sri Panraj Das

efo. Sri Umesh Ch. Das

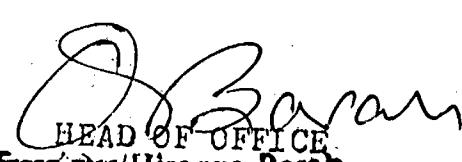
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P.O. Bhulatpara

Dast - Kamrup (Assam)

Copy to: SPIN: 78101

1. Joint Director, NSSO (FOD), Zonal Office, Guwahati.
2. Deputy Director(Admn), NSSO(FOD), Hqrs., New Delhi.

  
HEAD OF OFFICE  
हिरण्य बोरा/Hiranya Borah  
दप्त निदेशक/Deputy Director  
रा. स. सर्व. प. (क्ष.स.प.) फस्म  
N.S.S.O. (F.O.) Assam  
पात्रत विभाग/Dept. of India  
गुवाहाटी/Guwahati

  
HEAD OF OFFICE  
हिरण्य बोरा/Hiranya Borah  
दप्त निदेशक/Deputy Director  
रा. स. सर्व. प. (क्ष.स.प.) फस्म  
N.S.S.O. (F.O.) Assam  
पात्रत विभाग/Dept. of India  
गुवाहाटी/Guwahati

Attested  
A. D. S.  
Adm.

# ANNEXURE - F

No.3(66)/ASM/Estt.II/2000/ 3372-91

Govt. of India

Ministry of Statistics & Programme Implementation  
National Sample Survey Orgn.(FOD)  
Assam Region

HOUSEFED COMPLEX  
BASISTHA ROAD  
GUWAHATI-6  
Date :- 16-8-2000

## OFFICE ORDER

The undersigned is directed to terminate the services of following Contract Investigators working under the PLAN scheme (WCFI&ES) with effect from the dates as indicated against each after expiry of the contractual period and as per terms of contract made with the Govt. of India.

The order has been issued with the instruction of the Hqrs. vide O.M. No.A-12026/2/97-99/Estt.II dated 14.12.99.

Sl.No	Name of the Contract Investigators	Place of posting	Date of joining	Date of termination to be effected
1	Pankaj Das	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
2	Debashish Sengupta	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
3	Bishu Biswas	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
4	S. Srivastava	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
5	Santosh Sarmah	Tezpur SRO	11-1-2000	31-8-2000 (A.N.)

*Handwritten*  
Dr. K.M. Singh  
(Asstt. Director)

### Copy forwarded for necessary information & action to the :-

1. Concerned Contract Investigators
2. Joint Director (NEZ), Guwahati
4. Deputy Director (Admn.) NSSO(FOD), New Delhi
5. Deputy Director @ NSSO(FOD) Guwahati
6. Supdts. Ch.I, Ch.II, Ch.III, Ch.IV NSSO(FOD) Guwahati & Tezpur SRO with the instruction to relieve the contract Investigators working under their control on the aforesaid date under intimation to the undersigned.
7. O.S Gr.II/Accountant/Pay Bill Asstt./Estt.I/T.A.Bill Asstt./ Cashier NSSO(FOD), Guwahati

*Handwritten*  
Dr. K.M. Singh  
(Asstt. Director)

*Attested*  
*Handwritten Signature*



# STAFF SELECTION COMMISSION

## NOTICE

### RECRUITMENT OF INVESTIGATORS, 2000

No. 3/3/2000-P&P-I. Staff Selection Commission will hold on Sunday, the 12th November, 2000 a competitive examination for recruitment to the posts of Investigators in National Sample Survey Organisation (Field Operations Division), Ministry of Planning, all over the country. The Examination will be held at the Centres mentioned in the Table under Para-16 below in accordance with the scheme mentioned in Para-17 below. However, the Commission reserves the right to cancel any Centre and ask the candidates of that Centre to take the examination at another Centre.

2. Pay-Scale : The pay-scale for the post is Rs. 5000-8000.

3. Vacancies : Approximately 161 vacancies. Category-wise and Language-wise vacancies will be determined later.

Note : Some more vacancies likely to occur in posts of equivalent or comparable status/ pay-scales satisfying age limits and qualifications mentioned in Paras 5 and 6 below may also be filled from this examination.

4. Nationality/Citizenship : A candidate must be either :

- (a) a citizen of India, or
- (b) a subject of Nepal, or
- (c) a subject of Bhutan, or
- (d) a Tibetan refugee who came over to India, before the 1st January, 1962, with the intention of permanently settling in India, or
- (e) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India.

Provided that a candidate belonging to categories (b), (c), (d) and (e) above shall be a person in whose favour a certificate of eligibility has been issued by the Govt. of India.

5.(A) AGE-LIMIT : 20-28 years as on 1.8.2000. He/She must have been born not earlier than 2.6.72 and not later than 1.8.80.

(B) Ex-servicemen fulfilling the conditions laid down by the Govt. of India from time to time shall be allowed to deduct military service from their actual age and such resultant age should not exceed prescribed age limit by more than 3 years.

NOTE : Candidates should note that only the date of birth as recorded in the matriculation/secondary examination certificate or an equivalent certificate on the date of submission of application will be accepted by the commission and no subsequent request for its change will be considered or granted.

Candidates admitted to the examination under this age concession will be eligible to compete for all the vacancies whether reserved or not for "ex-servicemen".

An "ex-serviceman" means a person, who has served in any rank whether as a combatant or non-combatant in the Regular Army, Navy or Air Force of the Indian Union and

- (i) who retired from such service after earning his/her pension. This would also include persons who are released/retd from their own request but after having earned their pension; or
- (ii) who has been released from such service on medical grounds attributable to military service/circumstances beyond his control and awarded medical or other disability pension; or
- (iii) who has been released otherwise than on his own request from such service as a result of reduction in establishment; or
- (iv) who has been released from such service after completing the specific period of engagements, otherwise than of his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given a gratuity; and includes personnel of the Territorial Army of the following categories namely:-

- a) Pension holders for continuous embodied service;
- b) Persons with disability attributable to military service and
- c) Gallantry award winners.

NOTE-I: Ex-servicemen who have already joined Government job in civil side after availing of the benefits given to ex-servicemen for their reemployment are also eligible to the age concession. However, such candidates will not be eligible for the benefit of reservation as Exs for fee concession.

NOTE-II: The period of 'Call up service' of an ex-serviceman in the Armed Forces shall also be treated as service referred in the Armed Forces for purpose of para 5(B) above.

NOTE-III For any serviceman of the three Armed Forces of the Union to be treated as Ex-serviceman for the purpose of securing the benefits of reservation; he must have already acquired, at the relevant time of submitting his application for Post/ service, the status of ex-serviceman and/or is in a position to establish his acquired entitlement by documentary evidence from the competent authority that he would be released/discharged from the Armed Forces within the stipulated period of one year from the closing date (i.e. 1.8.2000) on completion of his assignment.

NOTE-IV This concession of applying one year before the completion of specified terms of engagement is not available in Educational qualification (i.e. the non-graduate Exs are required to complete 15 years of service (and not 14 years) on 1st August 2000 for becoming a deemed graduate. Thus those non-graduate Exs who have not completed 15 years of service as on 1.8.2000 are not eligible).

The form of certificates/undertakings to be submitted by the candidates in this connection are given in Appendix III & IV.

EXPLANATION: The persons serving in the Armed Forces of the Union, who on retirement from service, would come under the category of 'ex-serviceman' may be permitted to apply for reemployment one year before the completion of the specified terms of engagements and avail themselves of all concessions available to ex-servicemen but shall not be permitted to leave the unit/m until they complete the specified term of engagement in the Armed Forces of the Union.

(C) The upper age limit as prescribed above will be further relaxable:

- (i) Upto a maximum of five years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe;
- (ii) Upto a maximum of 3 years if a candidate belongs to OBCs in accordance with DP & T OM No. 43013/2/95 - Estt. (SCT) dated 25.1.95.
- (iii) Upto a maximum of three years (eight years for SC/ST and 6 years for OBCs candi-

dates) in the case of Defence Personnel disabled in operation during hostilities with any foreign country or in a disturbed area and released as a consequence thereof;

(iv) Upto a maximum of 10 years if the candidate is a physically handicapped person, (orthopaedically handicapped and deaf only). For candidates belonging to SC/ST/OBC who are physically handicapped, the maximum relaxation of 10 years permissible for physically handicapped (orthopaedically handicapped and deaf only) shall be in addition to the age relaxation provided in terms of column (i) and (ii) above;

(v) Upto the age of 38 years (upto 43 years for members of Scheduled Castes/Scheduled Tribes and 41 years for OBC) in the case of widows; divorced women judicially separated from their husbands, who are not remarried.

(vi) Upper age limit is relaxable to retrenched employees of Chukka Hydel Project Authority in Bhutan who were directly recruited, to the extent of service rendered by them with the Authority (period of service rendered by the retrenched employees will be decided on the basis of certificate issued by the Chukka Hydel Project Authority);

SAVE AS PROVIDED ABOVE, THE LIMITS PRESCRIBED ABOVE, SHALL IN NO CASE BE RELAXED.

AGE CONCESSION IS NOT ADMISSIBLE TO THE SONS, DAUGHTERS AND DEPENDENTS OF EX-SERVICEMEN AND TO PERSONS BELONGING TO BACKWARD CLASSES.

(vii) Upto the maximum of 5 years to candidates of Jammu and Kashmir who have ordinarily been domiciled in the State of Jammu and Kashmir during the period from 1.1.80 to 31.12.89. Any person intending to avail of the aforesaid relaxation shall submit the certificate from either District Magistrate within whose jurisdiction he had ordinarily resided or any other authority so designated in this behalf by the Govt. of Jammu and Kashmir to the effect that he had ordinarily been domiciled in the State of Jammu and Kashmir during the period 1.1.80 to 31.12.89.

(D) The upper age limit is relaxable upto the age of 40 years (15 years for SC/ST candidates and 43 years for OBC candidates as on 1.8.2000 to the departmental candidates who have rendered not less than 3 years continuous service on the regular basis (and not on ad-hoc basis) as on 1.8.2000.

Candidates who wish to be considered against vacancies reserved for SC/ST/OBC must submit requisite certificate as per Appendix V for SC/ST and Appendix VI for OBC from the Competent Authority alongwith their application for the examination otherwise their claim for SC/ST/OBC status will not be entertained.

#### 6. Essential Qualifications:

Essential : Must have passed Degree with Maths or Statistics or Economics as a subject from a recognised University as on 1.8.2000. Candidates who have yet to appear at the examination or whose result has been withheld or not declared on or before 1.8.2000 are not eligible.

Note: (i) Candidates having Honours Degree should have Mathematics/Statistics/Economics as a main subject and not as a subsidiary subject.

(ii) Candidates who are appointed on the basis of this selection shall be required to qualify in the language test in the concerned local language of the region/area where they are appointed within a period of two years failing which their services would be liable to be terminated.

#### Desirable Qualifications :

- 1. Knowledge of other regional languages.
- 2. Capability to undertake strenuous out-door work.

Note: The candidates who are appointed on the basis of this selection shall be required to undertake field work to collect socio-economic and other data through large scale sample survey involving intensive-extensive touring both in rural and urban areas. These requirements are indicated to facilitate the candidates to understand the main function to be performed after appointment to the post.

#### 7. No person :

- (a) Who has entered into or contracted a marriage with a person having spouse living; or
- (b) who having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to service.

Provided that Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

8. A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient discharge of his duties as an officer of the service. A candidate who after such medical examination as may be prescribed by the competent authority, is found not to satisfy these requirements, will not be appointed. Only such candidates as are likely to be considered for appointment will be medically examined.

Note : In the case of the disabled Ex-Defence Services personnel, a certificate of fitness granted by the Demobilisation Medical Board of the Defence Service will be considered adequate for the purpose of appointment.

9. The decision of the Commission as to the eligibility or otherwise of a candidate for admission to the examination shall be final.

10. No candidate will be admitted to the examination unless he/she holds a certificate of admission from the Commission.

11. Candidates (except ex-servicemen released from the Armed Forces and those who are granted remission of fee vide commission's advertisement) must pay the fee prescribed thereon.

12. Any attempt on the part of a candidate to obtain support for his candidature by any means may disqualify him for admission.

13. A candidate who is or has been declared by the Commission to be guilty of :-

- i) Obtaining support for his candidature by any means, or
- ii) Impersonating, or
- iii) Procuring impersonation by any person, or
- iv) Submitting fabricated documents or documents which have been tampered with, or
- v) Making statements which are incorrect or false or suppressing material information, or
- vi) Resorting to any other irregular or improper means in connection with his candidature for the examination, or

Continued

Attested  
[Signature]



7. Nature and Functions of Money, Value of Money, Fluctuations in the value of Money-Inflation and Deflation, Monetary Policy, Index Number.
8. International Trade-Free Trade and Protection, Theories of International Trade.
9. Foreign Exchange-Determination of the rate of Exchange-Purchasing power Parity Theory and Balance of Payment Theory.
10. Public Finance-Nature, Scope and Importance of Public Finance.
11. Taxation-meaning, Classification and Principles of Taxation, Incidence of Taxation.
12. Deficit Financing
13. Fiscal Policy.

#### B. INDIAN ECONOMICS AND GENERAL STATISTICS

1. Statistical Investigation-Meaning and Planning of investigation.
2. Collection of data and editing of data.
3. Types of sampling.
4. Schedule and questionnaire.
5. Presentation of data-classification, tabulation, etc.
6. Measures of Central Tendency.
7. National Income and Accounting-Estimation of National Income, Trends in National Income, Structural changes in the Indian Economy as seen in National Income Data.
8. Agricultural sector-Agricultural Development during Plan Period, Rural Credit, Agricultural Price Policy, Rural Development Co-operation and Panchayati Raj.
9. Industrial Policy and Industrial Development.
10. Problems of Economic Development-Indian Planning-objectives, Techniques and its evolution, Five Year Plans and Role of National Development Council.
11. Profile of Human Resources-Population and Economic Development, Demographic Profile of India, Nature of Population Problem-Poverty, Inequality, Unemployment Problem, Labour Problem, Population Control and Government Policy.
12. New Economic Policy and Welfare Schemes
13. Indian Public Finance-Indian Revenue, Foreign Aid.
14. Indian Banking and Currency system.

#### SYLLABUS IN MATHEMATICS

##### FOR THE RECRUITMENT OF INVESTIGATORS IN NSSO (FOD)

**Algebra :** Algebra of sets, relations and functions, Inverse a function, equivalence relation. The system of complex numbers, De Moivre's Theorem and its simple applications. Relation between roots and coefficients of a polynomial equation - Evaluation of symmetric function of roots of cubic and biquadratic equation.

**Algebra of Matrices :** Determinants, Simple properties of determinant's, Multiplication of determinants of orders two and three. Singular and non-singular matrices. Inverse of a matrix, Rank of a matrix and application of matrices to the solution of linear equations (in three unknowns).

Convergence of sequences, and series, tests of convergence of series with positive terms. Ratio, Root and Gauss tests.

**Analytic Geometry :** Straight lines, Circles, system of circles, parabola, ellipse and hyperbola in standard form and their elementary properties. Classification of curves second degree.

**Differential Equation :** First order differential equation. Solution of Second and higher order linear differential equations with constant coefficients and simple applications.

**Differential and Integral Calculus :** Limit, continuity and differentiability of functions, successive differentiation, derivatives of standard functions. Rolle's and Mean-value Theorems, MacLaurin and Taylor's series (without proof) and their applications, maxima and minima of functions of one and two variables. Tangents and normals, curvature. Partial differentiation, Euler's theorem for homogeneous function, tracing of curves.

Standard methods of integration, Riemann's definition of definite integral, fundamental theorem of integral calculus, quadrature, rectification, volumes and surface area of solids of revolution.

**Statistics :** Frequency distributions, Measures of central tendency, measures of dispersion, Skewness and kurtosis. Random variables and distribution function. Discrete distributions. Binomial and Poisson distribution. Continuous distributions Rectangular, Normal and exponential distributions. Principles of least squares, correlation and regression. Random sampling, random numbers. Sampling of attributes. Large Sample tests for mean and proportion. Tests of significance, based on t, F and Chi square distributions.

**18. SELECTION OF CANDIDATES :** After the Examination, the Commission will draw the All India Merit Lists for the posts of Investigator in the National Sample Survey Organisation (Field Operations Division) as disclosed by the aggregate marks obtained by the candidates in the Examination and, in that order, as many candidates as are needed by the Commission to be qualified in the Examination shall be recommended for appointment upto the number of unreserved vacancies.

Provided that SC, ST and OBC candidates who are selected on their own merit without relaxed standards alongwith candidates belonging to other communities, will not be adjusted against the reserved share of vacancies. The reserved vacancies will be filled up separately from amongst the eligible SCs, STs and OBCs which will thus comprise SC, ST and OBC candidates who are lower in merit than the last general candidate on merit list of unreserved category but otherwise found suitable for appointment even by relaxed standard.

Provided that the candidates belonging to the PH (OH and Deaf only) category or Ex-Servicemen, to the extent the number of vacancies reserved for them, cannot be filled up on the basis of General Standards, be recommended at relaxed standards to make up for the deficiency in the reserved quota subject to fitness of such candidates for selection, irrespective of their ranks in the order of merit.

However, an Ex-Serviceman or Physically Handicapped category candidate who qualifies on the basis of relaxed standards, viz., age limit, experience in qualifications, permitted number of chances in written examination, extended zone of consideration, etc. is to be counted against reserved vacancies and not against general vacancies. In so far as cases of Ex-Servicemen are concerned, deduction from the age of Ex-Serviceman is permissible.

against the reserved or unreserved posts and such exemption cannot be termed as relaxed standards in regard to age.

The Commission shall have the discretion to fix different minimum qualifying marks component-wise in Paper-I and II for different categories, i.e., General, SC, ST, ExS, OBC, etc.

Success in the examination confers no right of appointment unless government are satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the service/post.

**19. HOW TO APPLY :** Applications must be submitted in the Form published in the Employment News/ Rozgar Samachar dated 8.7.2000. The applications may be typed out in double space or written in hand neatly, but format should be the same as published vide Appendix-I.

**Note-I :** Applications submitted on a format which are not exactly the same as published in this advertisement, are liable to be rejected summarily.

**Note-II :** The envelope containing the application must be superscribed in bold letters as "Application for Recruitment of Investigators, 2000. The name of the Centre opted should be written in capital letters on left hand side corner of the envelope.

#### 20. DOCUMENTS TO BE ATTACHED WITH THE APPLICATION :-

- i) I.P.Os/Central Recruitment Fee Stamps affixed and clearly cancelled on the application form.
- ii) One recent passport size photograph which has to be pasted on the application form.
- iii) One self-addressed post card duly affixed with Rs. 2/- postage stamp. The Candidate must indicate the name of the post i.e. Investigators Examination, 2000 on the post card.
- iv) Two self-addressed envelopes of 12cm x 25 cm size. One of these should be affixed with postage stamps worth Rs. 6/-.
- v) Two slips indicating name and postal address.
- vi) Candidates in Govt. service are to attach an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination.

#### Note :

(1) Candidates should note that only the Date of Birth as recorded in the Matriculation/Secondary Examination Certificate or an equivalent certificate on the date of submission of application, will be accepted by the Commission and no subsequent request for its change will be considered or granted.

(2) If the above documents are not submitted alongwith the application, the same will be rejected summarily or at any stage of the recruitment process and no request for revival will be considered.

(3) Incomplete or unsigned applications or applications without photograph/fee or late applications will be rejected summarily.

(4) Those candidates who are called for the interview will have to bring with them at the time of interview all their Original certificates alongwith legible attested copy of each certificate regarding community status i.e, SC/ST/OBC etc., age, relaxations in age, educational qualifications etc. in the prescribed proforma, wherever given.

#### 21. CLOSING DATE :

Completed application forms should be sent to the concerned Regional Office of the Commission latest by 4.8.2000 (before 5.00 P.M.) (17.8.2000 in the case of candidates, residing in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Jammu & Kashmir, Lahaul & Spiti District and Pangti Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands, Lakshadweep and for candidates residing abroad). Applications received after the specified time of closing date will not be entertained under any circumstances. The commission will not be responsible for postal delay.

22. All candidates in Government service whether in Permanent or in temporary capacity or work-charged employees, other than casual duty or daily rated employee, or those serving under public enterprises, will be required to submit an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination.

Candidates should note that in case a communication is received from their employer by the Commission withholding permission to the candidates applying for appearing at the examination, their applications shall be rejected/candidature shall be cancelled.

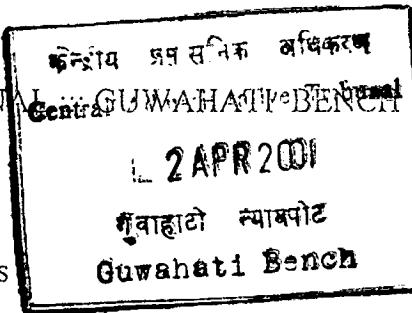
**Note :** The Departmental candidates may send their applications directly to the Commission after informing to their Head of Office/Department and need not send another copy through proper channel. However, in case they decide to send application through proper channel, they must ensure that the application complete in all respects should reach Staff Selection Commission by the closing date. Applications shall be rejected if received late and/or not complete in all respects as provided in rules.

**23. ADMISSION TO THE EXAMINATION :** Before submitting his application, the candidate must carefully read the eligibility conditions for the examination and satisfy himself that he fulfills all the eligibility conditions. The Commission do not undertake any scrutiny of the applications before the written examination and all applicants except whose applications are summarily rejected are allowed to appear at the examination on purely provisional basis subject to their eligibility being verified after the examination. Accordingly, merely because a candidate has been allowed to appear at the examination will not be considered as a ground for his being eligible for the examination.

Continued

Attested  
R. B. B.  
R. B. B.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI  
OA NO. 310/2000  
Shri P. Das and others



... Applicants

Union of India and others

... Respondents

**IN THE MATTER OF:**

Written Statement submitted by the Respondents No. 1, 2, 3, 4 and 5.

**WRITTEN STATEMENT:**

The humble respondents beg to submit their written statement as follows:

1. That a copy of the Original Application No. 310/2000 (in short application) has been served in the respondents and after going through the same the contents thereof are understood by them.
2. That the statements made in the said application which are not specifically admitted are hereby denied by the respondents.
3. That the interest of the respondents being common as raised in the application a common written statement has been filed by all the respondents.
4. That before traversing the various paragraphs in the application, the respondents beg to place before the Honourable Tribunal the following few extracts from the terms of contract of Appointment

(A) The applicants were appointed purely on contract basis following due procedures like advertisement in newspapers, conducting written tests, interview etc. for a period of one year or till regular candidates from SSC/Surplus Cell are available, whichever is earlier. The applicants Nos. 1, 2 and 3 were re-appointed on their being signing a fresh contract with this Organisation under the same terms and conditions, which clearly stated that the appointments were for a period of one year or till regular candidates from SSC/Surplus Cell became available, whichever is earlier.

- (B) The terms of contract of appointment right from the advertisement till signing of the contract between the applicants and this Organisation at the time of their joining the services clearly spelt out that the services rendered by the selected candidates on contract basis will not entitle the candidates to any claim or bestow any benefits whatsoever including the claim for any casual, Ad hoc, Temporary or regular service in the Organisation.
- (C) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs. 4100/- per month for the purpose of grant of mileage allowance and daily allowance.
- (D) The appointment may be terminated at any time by five working days' notice given by either side viz., the appointee or the appointing authority without assigning any reason. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.
- (E) Moreover, it was also clearly stipulated in the terms of contract that the services of the selected candidates will stand automatically terminated at the expiry of the agreed contractual period.

Copies of the said advertisement and office memorandums for offer of appointments, wherein various terms and conditions of the contract of appointment are clearly stipulated, are enclosed herewith as Annexes A, B1, B2, B3 and B4.

5. That with regard to para 1 of the application the respondent beg to state that since the applicants were appointed under the terms and conditions of the contract as stipulated in the above paras, their services had been terminated on the expiry of the respective contractual period.
6. Those with regard to paras 2, 3 4(a), 4(b), 4(c), 4(d) and 4(e) the respondents beg to offer no comments.

(3)

7. That with regard to paras 4(f) and 4(g) the respondents beg to state that as in para 5 above the services of the applicants had been terminated on expiry of the contractual period.

8. That with regard to para 4(h) the respondents beg to state that the notice for Recruitment of Investigators in Pay-scale of Rs. 5000-8000 for the NSSO(FOD), New Delhi and its Zonal and regional Offices was notified by SSC in the 8-14 July, 2000 issue of the Employment News on the basis of letter No. A-  
*(as Annex - H)*  
32016/25/2000- Estt. II dated 13/09/2000 ( Copy annexed) requisitioned from the National Sample Survey Organisation ( Field Operations Division), whereby an aggregate of 161 vacancies in the grade of Investigators were intimated to the Staff Selection Commission . This requisition was to fill up these 161 posts of Investigators on regular basis which the NSSO filled up on contract basis to facilitate smooth running of the field work, pending availability of qualified candidates from the SSC or Surplus Cell to fill the same on regular basis. This has been explicitly stipulated in the offers of appointments issued to the candidates by appointing authority, viz. Dy. Director., NSSO(FOD), Guwahati for their appointment to the post of Investigators on contract basis for a period of one year or till SSC/ Surplus Cell makes persons available for regular appointment. It is also to be submitted that the termination of the services of the applicants is purely on expiry of the contractual period as per terms and conditions of the contract of appointment and it has no relation with the advertisement for the recruitment to the post of Investigators in National Sample Survey Organisation( Field Operations Division)

9. That with regard to para 5(a) the respondents beg to state that although due procedure was followed for such appointment, the applicants agreed and signed the contract of Appointment voluntarily before joining the service. As such it is not unlawful to terminate the services of the applicants at the expiry of the contractual period.

10. That with regard to para 5(b) of the application the respondents beg to state that since the appointments were for a short period, performance appraisal as done for regular employees was not required and the services were terminated at the expiry of the contractual period. Considering the requirement in the Organisation again, applicants 1 to 3 were re-appointed on their being signing a fresh contract and their services were terminated on the expiry of the contractual period as per terms of the contract of Appointment.
11. That with regard to para 5(c) of the application the respondents beg to state that there was not any type of assurance of job security given to any of the Ex-contract Investigators as per the terms and conditions of the contract of Appointments as stated above. It has been made amply clear to the offers of appointment issued to the applicants that the appointment on contract basis would not entail any further appointment under the Government. It is also to state that the eligibility conditions, including the age-limits, have been included in the Notice for Recruitment of Investigators, 2000 as per the provisions of the Recruitment Rules for this posts, notified in the Gazette of India on 19<sup>th</sup> Feb. 1998.
12. That with regard to para 5(d) the respondents beg to state that in response to the Advertisements published in the Newspaper/Employment News they offered to work on contract basis and now their claim to confirm on service is not tenable. Further, it was made very clear in the offer of appointment that the services rendered by them on contract basis will not, by itself, entitle them to any claim or bestow on them any right, interest or benefit whatsoever, including the claims for any casual, ad hoc or temporary or regular service in Government. Legal arguments will be made at the time of hearing.
13. That with regard to para 5(e) and 5(f) the respondents beg to state that the appointments are subject to the terms and conditions contained in the contract of Appointments signed between the two parties and the respondents have not violated any terms and conditions as laid down in the Contract. As such there is no violation of the Law of Natural Justice and any type of Articles of the Constitution in implementing the contract.

(5)

14. That with regard to para 6 of the application, the respondents beg to state that the quoted Rule 23 of CCS (CCA), 1965 is not applicable to the applicants as they were appointed on purely contractual basis for a specific and limited period. As such they are not covered under these rules which are meant for temporary/regular employees.
15. That with regard to para 7 of the application the respondents beg to offer no comments.
16. That with regard to para 8 of the application the respondents beg to state that the applicants are not entitled to any relief or relieves whatsoever as prayed for and the interim order dated 28/09/2000 is liable to be vacated.
17. That with regard to para 9 of the application the respondents beg to state that the date of Examination for the Investigators' Examination, 2000 has been fixed as 12<sup>th</sup> November, 2000 well in advance, and has been so notified in the Notice published in the Employment News (8-14 July, 2000). Examination has been conducted by the SSC.
18. That in view of the facts and circumstances of the case, the application is liable to be dismissed with cost.

In the premises, it is, therefore, prayed that Your Lordship would be pleased to hear the parties, peruse the records and after having heard the parties and perusing the records, would further be pleased to dismiss the application and vacate the interim order dated 12/10/2000 and/or pass such order or orders that Your Lordship may deem fit and proper.

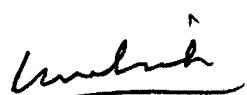
(6)

gr

## VERIFICATION

I, Dr. K.M. Singh, presently working as Assistant Director, National Sample Survey Organisation (Field Operations Division), Ministry of Statistics and Programme Implementation, 3<sup>rd</sup> Floor, C-Block, Housefed Complex, Basistha Road Beltola, Dispur, Guwahati-781006, being authorised and competent to sign this verification, do hereby solemnly affirm and declare that the statements made in paragraphs 2 and 3 are true to the best of my knowledge and belief and those made in paragraphs 1, 4, 5, 7 to 11 and 13 being matter of records, are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on this 20 th day of March, 2001 at Guwahati.



**DEPONENT**

# National Sample Survey Organisation (Field Operations Division)

## Department of Statistics, Ministry of Planning & Programme Implementation RECRUITMENT OF INVESTIGATORS ON CONTRACT BASIS 1998

### NOTICE

Applications in the proforma given below are invited for recruitment to 223 posts of Investigators on a fixed consolidated salary of Rs. 6000/- per month, in National Sample Survey Organisation (Field Operations Division), Department of Statistics, Ministry of Planning & Programme Implementation, all over the country, on contract basis for a period of one year. All regular candidates from SSC/Surplus Cell are available, whichever is earlier. The no. of vacancies mentioned is liable to change. The services rendered by the selected candidates on contract basis will not entitle the candidates to any claim or bestow any benefits whatsoever including the claim for any casual, adhoc, temporary, or regular service in the organisation. The appointment of candidates as Investigators on contract basis in Field Operations Division is also subject to the decision of Hon'ble CAT New Delhi in case filed by Shri Ajay Saxena, Investigator and other CAT/Court cases. The last date for receipt of applications - (i) for Candidates from States other than north-East is 11th September, 1998 - (ii) for Candidates from North-East State including Jharkhand and Sikkim districts of Panaji Sub-division of Chamba districts of Himachal Pradesh, AAN Islands or Lakshadweep and for candidates residing abroad is 25th September, 1998. Application completed in all respects may be submitted at the following address:

Post Box No. 3919, Andrews Ganj, New Delhi-110049

1. Age (ifmt) General - 20 to 25 Yrs; (ii) OBC - 20 to 33 Yrs; (iii) Ex-Servicemen - They will be allowed to deduct Military service from the actual age and such resultant age should not exceed prescribed age limit by more than 3 years. (iv) Widows/Divorced/Judicially separated women - who are not remarried - Up to the age of 35 Yrs. (v) 40 Yrs for SC/ST

2. Essential Qualification: Bachelor's Degree with Maths or Statistics or Economics as a subject from a recognised University.

Note : 1) Candidates who have yet to appear in the final year of the graduation examination or those, whose result have been withheld or not declared, are not eligible.

2) Candidates having Honours Degree should have Mathematics/Economics/Statistics as a main subject and not as a subsidiary subject.

Desirable: 1) Ability to read, write and speak state language. (2) Knowledge of other regional languages.

(3) Capability to undertake strenuous outdoor work. (4) Knowledge of Computer

4) Knowledge of Computer

3. Fee Payable and mode of payment:

For Candidates belonging to General category and OBC - Rs. 200/- No fee is payable for SC/ST candidates. The candidates should pay the fee by Bank draft on any scheduled bank drawn in favour of Pay & Accounts Officer, Department of Statistics, New Delhi. The amount remitted should be crossed 'AC/PC/EXSM only' and valid for at least 6 months from the date of purchase. The Bank Draft should not have been purchased prior to the date of publication of this advertisement. The candidate should write his name and address on the back of the Bank Draft.

Note - Few encl. will not be returned under any circumstances

4. Selection: Selection will be on the basis of written common test followed by an interview of the candidates, who are shortlisted in order of merit in relation to the number of vacancies. mere submission of application form and fulfilling eligibility conditions gives no right to any person for test/interview/selection. Selected candidates will be arranged in order of merit separately for each State.

5. The date for written test will be notified to the candidates alongwith admit card

6. Documents to be attached with application:

1) Two Copies of recent passport size photographs (one pasted at the space provided in the application form).

2) Document in favour of claim of SC/ST/OBC/EXSM, etc.

3) Attested copies of certificates in support of age and qualifications.

4) AC/PC/EXSM Bank Draft for Rs. 200/- (where applicable).

Note: a) Only attested copies of certificates are required to be sent. The Original Certificates Must Not be sent with the application.

b) Only one application should be submitted by one candidate.

c) While applying a candidate can opt for being considered for a maximum of three States/UTs. He/she should give his/her preferences in order of priority. The candidate should be proficient in the languages of the State/UTs for which he/she is applying.

7. Job requirements:

Field work to conduct Enterprise Service Survey and collect other data through large scale sample survey involving intensive and extensive touring, both in rural and urban areas. The selected candidates will be required to complete 3 (three) samples in a month and follow instruction with utmost care regarding sample design, concept, definitions and procedures, as laid down in the instructions, to find staff, Vol I on Enterprise Survey, Service Sector-1997-98. The selected candidates will also be required to follow the guidelines provided by his/her supervisory officers. The selected candidates are required to fulfil the above norms/instructions for cut-off in terms of quality and quantity of the work assigned to him/her and if the selected candidate is not able to fulfil the prescribed norms, his/her services will be terminated after giving one month's notice.

8. Scheme of Examination: 1) Written Examination 100 Marks

Part A - General Awareness, General Intelligence & Reasoning, General English

Part B - Mathematics/Economics/Statistics (questions of only one subject to be answered)

II) Interview 10 Marks

Only those candidates who score, in the written examination, the minimum marks as may be fixed by the NSSO (FOD) in its discretion for each State separately will be eligible to appear at the interview.

9. Details of State-wise Vacancies :

Code No.	Name of State	SC	ST	OBC	UR	Total
01.	Himachal Pradesh	2	-	1	5	8
02.	aryana	-	-	-	3	3
03.	Punjab	4	-	3	10	17
04.	Delhi	-	-	1	4	5
05.	Rajasthan	-	-	1	4	5
06.	Bihar	1	-	2	8	11
07.	Uttar Pradesh	1	-	1	3	5
08.	Madhya Pradesh	2	4	2	12	20
09.	West Bengal	4	1	4	13	22
10.	Sikkim	-	-	-	1	1
11.	Orissa	-	1	-	5	6
12.	Assam	-	-	1	4	5
13.	Meghalaya	-	3	-	4	7
14.	Andhra Pradesh	1	-	1	5	7
15.	Tamil Nadu	2	-	3	8	13
16.	Karnataka	2	-	4	10	16
17.	Nagaland	-	2	-	3	5
18.	Maharashtra	2	3	9	21	35
19.	Gujarat	1	2	4	9	16
20.	J & K	1	1	3	9	14
21.	Port Blair	-	-	-	2	2

10. List of possible Examination centres (Liable to change depending upon the number of application received for each centre):

Sl. No.	Place of Examination centre :	Sl. No.	Place of Examination Centre
01.	Shimla	22.	Burdwan
02.	Chandigarh	23.	Bhubaneshwar
03.	Rohilkhand	24.	Sambalpur
04.	Ludhiana	25.	Guwahati
05.	Jalandhar	26.	Shillong
06.	Dehradoon	27.	Gangtok
07.	Jalpaiguri	28.	Port Blair
08.	Jorhat	29.	Hyderabad
09.	Siliguri	30.	Vijayawada
10.	Patna	31.	Chennai
11.	Ranchi	32.	Madras
12.	Muzaffarpur	33.	Coimbatore
13.	Lucknow	34.	Ranchi
14.	Aligarh	35.	Hubli
15.	Agra	36.	Kohima
16.	Bareilly	37.	Aurangabad
17.	Bhopal	38.	Mumbai
18.	Gwalior	39.	Nagpur
19.	Jabalpur	40.	Vadodara
20.	Calcutta	41.	Ahmedabad
21.	Makar		

### General :

- i) The selected candidates are required to sign a "Terms of Contract of Appointment" before joining as Investigator in NSSO (FOD) on contract basis.
- ii) The services of the selected candidates will stand automatically terminated at the expiry of the agreed contractual period.
- iii) The decision of the NSSO (FOD) as to the eligibility or otherwise of a candidate for admission to the examination/interview shall be final.
- iv) SC/ST candidates called for interview will be paid TA as per Govt. orders. However, no TA is payable to any candidate for appearing for written examination.
- v) Cheating in any form will disqualify the candidates.
- vi) The NSSO (FOD) reserves the right to cancel any centre and direct the candidates of that centre to appear from another centre.
- vii) No change of centre of Examination/interview will be allowed.
- viii) NSSO (FOD) will not be responsible for postal delays. Applications received after the prescribed time of closing date, will not be entertained under any circumstances.

Amount Rs. : \_\_\_\_\_

Bank Draft number : \_\_\_\_\_

Name of Bank with \_\_\_\_\_

Date of Purchase : \_\_\_\_\_

### NATIONAL SAMPLE SURVEY ORGANISATION (FIELD OPERATIONS DIVISION) RECRUITMENT OF INVESTIGATOR ON CONTRACT BASIS APPLICATION FORM

#### Institutions

1. In the columns below with the required information in English (CAPITAL LETTERS) or in Hindi. Those candidates who fill up the application form in Hindi should write their name in column 3 and address in column 11 (b) in English (Capital Letters) also.
2. The envelope containing an application must be superscribed in bold letters as 'APPLICATION FOR RECRUITMENT OF INVESTIGATORS ON CONTRACT BASIS' and name of centre opted should be written in capital letters on Left hand side corner at the top.
3. AN APPLICATION WILL BE SUMMARILY REJECTED AT ANY STAGE OF THE RECRUITMENT PROCESS FOR NOT CONFORMING TO THE OFFICIAL FORMAT/HAVING INCOMPLETE INFORMATION/MIXING INFORMATION, MIS-REPRESENTATION OF FACTS/LEFT UNSIGNED/SENT WITHOUT FEE WHERE DUE WITHOUT A SIGNED PHOTOGRAPH PASTED AT THE APPROPRIATE PLACE/NOT ACCOMPANIED BY ATTESTED CERTIFIED COPIES OF CERTIFICATES IN SUPPORT OF THEIR CLAIM FOR EDUCATIONAL QUALIFICATION, AGE AND CATEGORY (SC/ST/OBC/EXSM).
4. If a candidate has changed his/her name or dropped/added part of his/her name after Matriculation/SSC/Hr.Sec./St. Sec, he/she is required to submit an attested copy of Gazette Notification to the effect that he/she has changed his/her name after matriculation, etc. The changed name should also have been indicated in the Gazette Notification.
5. Candidate should sign on the photograph and at the bottom of Application Form in the same manner and in the same language.
6. Candidate should put his signature on the photograph in such a way that half of the signature is on the Application Form and the other half on the photograph.
7. Candidates should paste (not staple or pin) his/her recent photograph on the application form and keep a copy of the same photograph for the purpose of pasting on the admission certificate to be received by the candidate from the NSSO(FOD).

1. (a) Post in which applied for

#### INVESTIGATOR

(b) Centre opted : \_\_\_\_\_

(Please see Para 10 of the notice)

2. Month of payment : \_\_\_\_\_

Amount of fee paid : \_\_\_\_\_ No. & Date of Bank Draft : \_\_\_\_\_

Name of Bank : \_\_\_\_\_

3. Name of Candidate : \_\_\_\_\_

(In Block Letters) (As recorded in Matriculation & Graduation Certificate)

(a) In English : \_\_\_\_\_

(In Block Letters) (In case the name is written in Hindi above)

4. Sex : \_\_\_\_\_ (If female, write - I)

5. (a) Date of birth (As recorded in Matriculation or equivalent certificate) : \_\_\_\_\_

(b) Age as on 01.9.98 : \_\_\_\_\_ Years

Please here a signed  
recent  
passport size (5x7 cm)  
Photograph.  
(Please see at no. 7 of  
the instruction)

6. (a) Are you seeking appointment against vacancies reserved for SC/ST/OBC : YES  NO

(b) If yes, for Scheduled Caste, write-1; for Scheduled Tribe, write-2; for Other Backward Classes, write-3

7. (a) Are you seeking age relaxation : YES  NO

(Please see para 1 of the Notice)

(b) If yes, indicate sub para of para 1 of the Notice under which age relaxation is sought by you \_\_\_\_\_

Note : Those ex-servicemen seeking age relaxation due to note (iv) under para-1 must write the exact sub-para i.e. note (iv) under para-1

8. (a) Educational Qualifications : (Degree Exam. Onwards)

Sl. No.	Name of Exam.	University	Year of Passing	Matric/Educative Subjects

(b) Languages Known : \_\_\_\_\_

(i) Hindi : \_\_\_\_\_ (ii) Urdu : \_\_\_\_\_ (iii) Speak \_\_\_\_\_

(c) Option of subject for Part 'B' of the Paper given in para 8 of Notice :

With one out of Mathematics/Economics/Statistics :

(For Mathematics, write-01; for Economics, write-02; for Statistics, write-03) \_\_\_\_\_

(d) Father's/Husband's Name : \_\_\_\_\_

(e) Father's/Husband's Name : \_\_\_\_\_

Residence Status : \_\_\_\_\_

CIN/Residence Code : \_\_\_\_\_

If a citizen of India, Write-1; If a subject of Nepal, Write-2; If a subject of Bhutan, Write-3

If a foreigner staying in India since 01 Jan. 1982 with the intention of permanently settling in India, Write-4

If a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African Countries of Kenya, Uganda, The United Republic of Tanzania (Formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia, Vietnam, Kuwait & Iraq Write-5

11. Residential Address :

(a) In Hindi

(For Hindi knowing candidates)

(b) In English

(In Capital Letters) (In case written in Hindi above)

(c) Address for Communication

12. State/UT code (in the order of priority) : 1

(Please see para 9 of the Notice)

2. \_\_\_\_\_

and 3. \_\_\_\_\_ (d) under para 9 of the Notice

3. \_\_\_\_\_

#### DECLARATION

I hereby declare that all statements made in this application are true, complete and correct to the best of my knowledge and belief. I understand that in the event of any information being found false or incorrect or non-eligible being detected before or after the examination, my candidature/appointment is liable to be canceled/terminated. I have not submitted any other application for this Recruitment. I am aware that if I contravene the Rules, my application will be rejected by the NSSO (FOD) summarily.

I have read the provisions in the Notice of this Recruitment and I hereby undertake to abide by them. I further declare that I fulfil all the conditions of eligibility regarding age limit, educational qualifications etc. prescribed for admission to this examination. I have enclosed attested copies of certificates in support of my claim for Educational Qualifications, age, category SC/ST/OBC for age relaxation.

I also declare that I have never been convicted by any Court of Law.

I also undertake to sign the "Terms of contract" if selected, for appointment as Investigator on contract basis before joining my duties.

Place : \_\_\_\_\_

Date : \_\_\_\_\_

Ump 06/201

Signature of Applicant  
Application not signed by the candidate will be rejected.

EN 21/98

(8)

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ANNEXURE - 03

National Sample Survey Organisation(FOD)  
C-Block, 3rd Floor, Pushpa Bhawan, ND-62.

Dated : 17 November

SRI PANKAJ DAS  
VILL PUB MAZIR GAON  
PO. BHATTAPARA DIST KAMR UP  
ASSAM  
Pin 781017

Sub: Interview for the post of INVESTIGATOR, FOD - NSSO

Dear Candidate,

Please refer to your written examination held on 25th October 1998. I am glad to inform you that your name has been shortlisted for the interview for the aforementioned post applied by you. You are requested to come in person with all relevant copies of certificates duly attested by a Gazetted Officer to the venue mentioned below :- on 26/11/98 at 9.30 AM

Venue :

National Sample Survey Organisation  
(Field Operations Division)  
Prag Tea Building  
G.S.Road, Ganeshguri  
Guwahati - 761005

In case you belong to Scheduled Cast or Schedule Tribe Community and there is a need for you to travel outstation by train or bus, you will be reimbursed (in cash) 2nd class train fare or ordinary bus fare by the shortest route by producing the ticket after the interview is over. If you have any queries please contact the undersigned.

Thanking you

Yours Faithfully

*Sarita Puri*  
7/11

Mrs Sarita Puri  
Dy. Director (Administration)

*SP*

(8)

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Regd

NO. A-19026/2/98-NE2/8373

Government of India  
Ministry of Planning & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
Field Operations Division

ANNEXURE -C

National Sample Survey Org. Regional Office  
(F.O.D.) Govt. of India  
Ganeshguri Charali  
G.S. Road, Guwahati-781003

Dated: 23-12-98

### OFFICE MEMORANDUM

Subject : Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt./Kum. Pankaj Das is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Regional Office NSSO(FOD), Guwahati on a consolidated salary of Rs.6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-

- (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government,
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
- (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training etc.

(v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.

(vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract. Copy (

(vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.

(viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.

(ix) The appointee is entitled to 1Ind Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.

(x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.

(xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.

(xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.

(xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.

(xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

(i) Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).

(ii) Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).

(iv) Production of the original certificates:

(a) Certificate of educational and other technical qualifications.

(b) Certificate of age.

(c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.

(d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.

(e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Pankaj Das to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Pankaj Das accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, NEZ, Guwahati on 30-12-98. If he/ she fails

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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

Encl: As stated above

*Hiranya Borah*  
Assistant Director 23/12/08  
(Appointing Authority)

To

Siri Pankaj Das  
Vill. Pub-Malzir Gram  
P.O. Bhalatpara  
Dist. Kamrup (Assam)  
Pin : 781017

হিরণ্য বোৰা/Hiranya Borah  
অসম নিৰ্দেশক/Deputy Director  
ৰাজ. ক. ম. স. (ল.ম.স.) অসম  
N.S.S.O. (FOD) Assam  
গণপ্রত্নতাৰ্কাৰ/Govt. of India  
গুৱাহাটী/Guwahati

Copy to :

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admn), NSSO (FOD), Hqrs., New Delhi.

Assistant Director  
(Appointing Authority)

(13)

17-

No. A-12026/2/98-NE2/8372

Government of India  
 Ministry of Planning & Programme Implementation  
 Department of Statistics  
 National Sample Survey Organisation  
 Field Operations Division

## ANNEXURE-C

National Sample Survey Orgn. (F.O.D.) Govt of India	Regional Office
Ganeshguri Charali	
G.S. Road, Guwahati-781009	

Dated: 23-12-98

## OFFICE MEMORANDUM

Subject :

Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt/Kum. Bishu Biswas is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Regional Office NSSO(FOD), Guwahati on a consolidated salary of Rs. 6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-

- (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government.
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
- (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training etc.

(v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.

(vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.

(vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.

(viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.

(ix) The appointee is entitled to 2nd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.

(x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.

(xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.

(xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.

(xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.

(xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

(i) Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).

(ii) Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

- (iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).
- (iv) Production of the original certificates:
  - (a) Certificate of educational and other technical qualifications.
  - (b) Certificate of age.
  - (c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.
  - (d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.
  - (e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Bishu Biswas to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Bishu Biswas accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, NE2, Guwahati on 30-12-98. If he/ she fails

to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

Encl: As stated above

To

Sri Bishu Biswas,  
Vill. Pub-Kandulimari,  
P.O. Chogijan, Dist. Nagaon  
(Assam), Pin: 782429

Copy to:

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admn), NSSO (FOD), Hqrs., New Delhi.

*Hiranya Borah*  
 Dr. **Assistant Director**  
 (Appointing Authority)

हिरण्य बोरा/Hiranya Borah  
 उप निदेशक/Deputy Director  
 राज. सर्व. तं. (से.से.र.) : मब  
 M.S.O. (FOD) Assam  
 सरकार/Govt. of India  
 गुवाहाटी/Guwahati

Assistant Director  
 (Appointing Authority)

NO. A-12026/2/98-JNEZ/8371

Government of India  
 Ministry of Planning & Programme Implementation  
 Department of Statistics  
 National Sample Survey Organisation  
 Field Operations Division

## ANNEXURE - C

National Sample Survey Org. Regional Office  
 (F.O.D.) Govt. of India  
 Ganeshguri Charali  
 G.S. Road, Guwahati-781004

Dated: 23-12-98

## OFFICE MEMORANDUM

Subject: Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt./Kum. Debashis Sengupta is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Regional Office NSSO(FOD), Guwahati on a consolidated salary of Rs. 6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-

- (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government.
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
- (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training etc.

- (v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.
- (vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.
- (vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.
- (viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.
- (ix) The appointee is entitled to IIInd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.
- (x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.
- (xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.
- (xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.
- (xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.
- (xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

- (i) Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).
- (ii) Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).

(iv) Production of the original certificates:

- (a) Certificate of educational and other technical qualifications.
- (b) Certificate of age.
- (c) Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Subsidary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.
- (d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.
- (e) Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Debashis Sengupta to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Debashis Sengupta accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, NEZ, Guwahati on 30-12-98. If he/ she fails

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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

Encl: As stated above

*B.B. Barua*  
Assistant Director  
(Appointing Authority)

23/7/88

বুরুন্দী/Hranya Barua  
অব পিয়েক/Deputy Director  
১. প. সক্র. সং. (ল.স.১.)  
N.S.S.O. (FOD) Assam  
কার্য বর্কার/Off. of India  
গুৱাহাটী/Guwahati

To

Shri Debasish Sengupta  
Off. Type V Block 48/1  
Dispur Capital Complex  
Guwahati - 781006.

Copy to :

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admn), NSSO (FOD), Hqrs., New Delhi.

Assistant Director  
(Appointing Authority)

(21) 25  
No. 3 (CC) A-S.M/Ex. II/99  
Government of India  
Ministry of Planning & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
Field Operations Division

## ANNEXURE - C<sub>3</sub>

### Regional Office

State/UT \_\_\_\_\_  
Office \_\_\_\_\_  
District \_\_\_\_\_  
Block \_\_\_\_\_  
Gram Panchayat \_\_\_\_\_  
Dated: \_\_\_\_\_ 30-06-99

### OFFICE MEMORANDUM

**Subject :** Offer of a purely temporary appointment on contract basis for the post of Investigator in NSSO (FOD) for a maximum period of one year or till the SSC/ Surplus Cell makes candidates available for filling the posts of Investigator on regular basis, whichever is earlier.

Consequent upon his/ her selection made by the Selection Board for recruitment to the post of Investigator, Shri/Smt./Kum. Muzel Baruah is hereby offered a purely temporary post of Investigator on contract basis for a maximum period of one year or till the Staff Selection Commission/ Surplus Cell makes persons available for filling up the post of Investigator on regular basis, whichever is earlier, in the Office of the Field Director NSSO(FOD), Gauhati on a consolidated salary of Rs. 6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows:-

- (i) The appointment is purely on a temporary basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government,
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/ her from time to time. He/ She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/ her and if the appointee engaged is not able to fulfil the prescribed norms, his/ her services will be terminated after giving one month notice.
- (iv) The appointee will have to work anywhere in the State/ UT of his/ her posting and the place of posting is liable for change subsequently. The place of posting could be different from the place to which he/ she is called upon/ deployed for training

(iv) (a) etc. The condition that their services would be terminated as & when a candidate becomes available through SSC/Surplus Cell may be removed, when the offer is made.

(b) They should report for training for a period of two weeks at their respective Regional Office before proceeding to their place of posting. Hence, it is better to prescribe a uniform date of joining for all the Investigators in the

(v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.

(vi) The appointee will be entitled to earned leave/ half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12<sup>th</sup> April, 1985 as amended from time to time, at the time of termination of the contract.

(vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.

(viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.

(ix) The appointee is entitled to 11nd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/ her, in connection with performance of his/ her official duties outside his/ her headquarters.

(x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/ she corresponds in status of condition of service.

(xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E(Coord)/88, dated 04.10.1998.

(xii) The appointment may be terminated at any time by five working days notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/ her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.

(xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/ her to any claims or bestow on him/ her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.

(xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

(i)  Production of a certificate of fitness from the Competent Medical Authority viz. Civil Surgeon, District Medical Officer, Medical Officer of equivalent status in the prescribed form enclosed (Annexure I).

(ii)  Submission of declaration in the form enclosed (Annexure II) and in the event of a candidate having more than one wife living or being married to a person having

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more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.

(iii) Taking of an oath of allegiance/ faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure III).

(iv) Production of the original certificates:

- Certificate of educational and other technical qualifications.
- Certificate of age.
- Character certificate in the prescribed form (Annexure IV) one from the Head of Educational Institution last attended by him/ her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/ her present employer, if any.
- Certificate in the prescribed form in support of candidate's claim to belong to a SC/ ST/ OBC community issued by appropriate authorities.
- Discharge certificates in the prescribed form from a previous employment, if any.

5. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

6. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/ information, he/ she will be liable to removal from service and such other action as Government may deem necessary.

7. Shri/Smt./Kum. Mawdul Banuwal, to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure V) for appointment as Investigator before joining duties.

8. This appointment to the post of Investigator on contract basis is also subject to the decisions of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/ Court cases.

9. If Shri/Smt./Kum. Mawdul Banuwal accepts the offer on the above terms and condition he/ she would communicate his/ her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this office Memorandum and thereafter should appear before the competent medical authority along with the enclosed letter for medical examination and report for duty along with the Medical Fitness Certificate and other documents to the NSSO (FOD), Zonal office, ZONAL OFFICE, GUNWALI on 30/12/98. If he/ she fails

15/07/99

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to join his duties by the above stipulated date, the offer of appointment made to him/ her will be treated as cancelled forthwith.

10. No travelling allowance will be allowed for joining the appointment.

*D. B. Baruah*

Deputy Director

Assistant Director

(Appointing Authority)

To

After graduated Branch  
U.P. Dehali Path  
Bamunigam  
P.C. Tatyatra  
PIN - 764001

Copy to :

1. Joint Director, NSSO (FOD), Zonal Office,
2. Deputy Director (Admin), NSSO (FOD), Hqs., New Delhi.

*D. B. Baruah*  
Deputy Director Assistant Director  
U.P. Dehali Path (Appointing Authority)  
NSSO (FOD) Assam  
Area Office/ Govt. of India  
Nagaon/Guwahati

( 28 ) ( 29 )  
No. 3(66)ASM/Estt.II/99/ 5743-54  
Govt. of India  
Ministry of Statistics  
Department of Statistics & P.I.  
National Sample Survey Orgn. (FOD)  
Assam Region

**ANNEXURE** D

OFFICE ORDER

HOUSEFED COMPLEX  
BASISTHA ROAD  
GUWAHATI - 6

Date :- 28-12-1999

Sub :- Termination Order of Contract Investigators  
w.e.f. 29-12-99

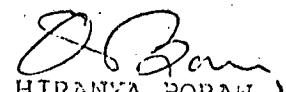
I am directed to terminate the services of following contract Investigators w.e.f. 29-12-99 (A.N.) after expiry of the contract period and as per terms of the contract made with the Govt. of India.

<u>Sl.No.</u>	<u>Name of Contract Invts.</u>	<u>Place of Posting</u>
1	S/Sh. Pankaj Das	Guwahati
2	" Debashis Sengupta	-Do-
3	" Bishu Biswas	-Do-
4	" S. Srivastava	-Do-
5	" Santosh Sarmah	Tezpur

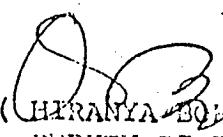
Shri Pankaj Das may please submit his willingness to sign another contract for the services of contract Invts. till 31.8.2000.

However offer of appointment on contract basis will be at the discretion of the Govt. of India.

Copy for infn. & n.a. to the :-

  
( HIRANYA BORAH )  
DEPUTY DIRECTOR

1. All concerned contract Invts.
2. Joint Director (NEZ) NSSO(FOD) Guwahati
3. Deputy Director, NSSO(FOD) New Delhi
4. Supdts. Ch.II, III, IV Guwahati/ Tezpur with the instruction to release the contract Invts. immediately working under his control.
5. Estt.I, NSSO(FOD) Guwahati
6. Pay Bill Section, Guwahati
7. T.A. Bill Section

  
( HIRANYA BORAH )  
DEPUTY DIRECTOR

(26) 20 ANNEXURE - E

No. 3(66)Asny/Estt II/99/48-60  
ANNEXURE - I

Government of India  
Ministry of Statistics & Programme Implementation  
Department of Statistics  
National Sample Survey Organisation  
(Field Operations Division)

Regional Office

5th Floor, General Post Office  
HOUSING, Bazaar  
Dispur, Guwahati-781006

Dated: 03-01-2000

OFFICE MEMORANDUM

**Subject:** Offer of appointment on contract basis for the post of Investigator in NSSO (FOD) upto 31st August, 2000.

Shri/Smt./Km. Pankaj Das is hereby offered a post of Investigator on contract basis upto 31st August, 2000, in the Office of the Deputy Director NSSO(FOD) Guwahati R.O. on a consolidated salary of Rs.6000/- (Rupees six thousand only) per month.

2. The terms of appointment are as follows :-

- (i) The appointment is purely on contract basis and the appointee would not be entitled to get any further benefits in terms of regularisation or consideration of further appointment to the post of Investigator or any other post under the Government.
- (ii) The appointee has to perform duties as per present job description prescribed for the post of Investigator in the National Sample Survey Organisation, (Field Operations Division).
- (iii) The appointee is required to follow the instructions with utmost care regarding sample design, concepts, definitions and procedures issued to him/her from time to time. He/She is also required to follow the guidelines provided by the supervisory officers. The appointee is required to fulfil the norms for output in terms of quality and quantity of the work assigned to him/her and if the appointee engaged is not able to fulfil the prescribed norms, his/her services will be terminated after giving one month notice.
- (iv) The appointee will have to work any-where in the State/UT of his/her posting and the place of posting is liable for change subsequently.

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v) The appointee will be entitled to casual leave at the rate of two days for every three months during the contract service.

vi) The appointee will be entitled to earned leave/half pay leave/ encashment of leave, as admissible in terms of Department of Personnel and Training, Government of India, O.M. No.12016/3/84-Estt.(L) dated 12th April, 1985 as amended from time to time, at the time of termination of the contract.

vii) The appointee will be treated as belonging to group 'C' staff in receipt of pay below Rs.4100/- per month for the purpose of grant of mileage allowance and daily allowance.

viii) The appointee will be entitled to any concession in relation to medical attendance and treatment that may be prescribed by the Government for class of employee serving in the same station to which the Government may declare the appointee to correspond in status or conditions of service.

ix) The appointee is entitled to IIInd Class rail (Second sleeper) fare or ordinary bus fare for the journey undertaken by him/her, in connection with performance of his/her official duties outside his/her headquarters.

x) The appointee if required to work beyond office hours in exigencies of public service will be entitled to the payment of overtime allowance as admissible to class of employees to which he/she corresponds in status of condition of service.

xi) The appointee is governed in the matter of payment of ad-hoc bonus under the provisions contained in the Government of India, Ministry of Finance O.M. No.14(10)-E (Coord)/88, dated 04.10.1998.

xii) The appointment may be terminated at any time by one month's notice given by either side viz., the appointee or the appointing authority without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him/her of sum equivalent to the salary for the period of notice or the un-expired portion thereof.

xiii) The service rendered by the appointee in the Government on the basis of this present will not, by itself, entitle him/her to any claims or bestow on him/her any right, interest or benefit whatsoever, including the claims for any casual, ad-hoc or temporary or regular service in Government.

xiv) The services of the appointee shall stand automatically terminated at the expiry of contractual period.

3. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

4. The appointment will be further subject to:

- (i) Production of a certificate of fitness from the Competent Authority viz. Civil Surgeon, District Medical Officer of equivalent status in the prescribed form enclosed (Annexure-1).
- (ii) Submission of declaration in the form enclosed (Annexure -II) and in the event of a candidate having more than one wife living or being married to a person having more than one wife living, the appointment will be subject to his being exempted from the enforcement of the prescribed conditions, in this behalf.
- (iii) Taking of an oath of allegiance/faithfulness to the Constitution of India (or making of a solemn affirmation to the effect) in the prescribed form (Annexure-III).
- (iv) Production of the original certificates :
  - (a) Certificate of educational and other technical qualifications
  - (b) Certificate of age.
  - (c) Character certificate in the prescribed form (Annexure-IV) / Head of Educational Institution last attended by him/her duly attested by a Stipendiary First Class Executive Magistrate (including a District Magistrate or Sub-Divisional Magistrate) and another similar certificate from his/her present employer, if any.
  - (d) Certificate in the prescribed form in support of candidate's claim to belong to a SC/ST/OBC community issued by appropriate authorities.
  - (e) Discharge certificates in the prescribed form from a previous employment, if any.

5. The documents mentioned at para - 4 above submitted by the appointee to any Regional Office of this Division in respect of earlier contractual employment will be valid for the current employment.

6. It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department, State Government Department or a public undertaking.

7. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material/information, he/she will be liable to removal from service and such other action as Government may deem necessary.

8. The appointee to whom this offer of appointment is given, is required to sign the Terms of Contract (Annexure - for appointment as Investigator before joining duties.

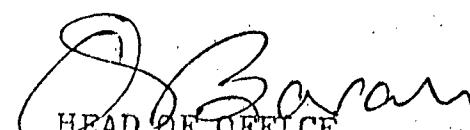
9. This appointment to the post of Investigator on contract basis is also subject to the decision of the Hon'ble CAT, New Delhi in the case filed by Shri Ajay Saxena, Investigator and other CAT/Court cases.

(29)

10. If Shri/Smt./Km. Panckaj Das accepts the offer on the above terms and condition he/she would communicate his/her acceptance or otherwise to the undersigned immediately within 10 days of the receipt of this Office Memorandum and report for duty alongwith the Medical Fitness Certificate and other documents to the NSSO (FOD), Regional / Sub-Regional Office, R.O. Guwahati

on or before 05-07-2010. If he/she fails to join duties by the above stipulated date, the offer of appointment made to him/her will be treated as cancelled forthwith.

11. No travelling allowance will be allowed for joining the appointment.

  
HEAD OF OFFICE

हिरण्य बोरा/Hiranya Borah

पर विकास/Deputy Director

रा. ए. एच. ए. (को.स.प.) एम्स

N.S.S.O (FOD) Assam

प्रात कार्यालय/Govt. of India

गुवाहाटी/Guwahati

To :

Sri Panckaj Das

C/o. Sri Umesh Kr. Das

Vill. Pub. Mazir Gaon

P.O. Bhulafara

Post - frammp (Assam)

Copy to: SPIN: - 781011

1. Joint Director, NSSO (FOD), Zonal Office, Guwahati.

2. Deputy Director(Admn), NSSO(FOD), Hqrs., New Delhi.

  
HEAD OF OFFICE

पर विकास/Deputy Director

रा. ए. एच. ए. (को.स.प.) एम्स

N.S.S.O (FOD) Assam

प्रात कार्यालय/Govt. of India

गुवाहाटी/Guwahati

30  
**ANNEXURE**

No.3(66)/ASM/Estt.II/2000/ 3372-91

Govt. of India

Ministry of Statistics & Programme Implementation  
National Sample Survey Orgn.(FOD)  
Assam Region

HOUSEFED COMPLEX  
BASISTHA ROAD  
GUWAHATI-6  
Date :- 16-8-2000

**OFFICE ORDER**

The undersigned is directed to terminate the services of following Contract Investigators working under the PLAN scheme (WCFI&ES) with effect from the dates as indicated against each after expiry of the contractual period and as per terms of contract made with the Govt. of India.

The order has been issued with the instruction of the Hqrs. vide O.M. No.A-12026/2/97-99/Estt.II dated 14.12.99.

Sl.No	Name of the Contract Investigators	Place of posting	Date of joining	Date of termination to be effected
1	Pankaj Das	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
2	Debashish Sengupta	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
3	Bishu Biswas	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
4	S. Srivastava	Guwahati R.O.	04-1-2000	31-8-2000 (A.N.)
5	Santosh Sarmah	Tezpur SRO	11-1-2000	31-8-2000 (A.N.)

*Handwritten signature*  
Dr. K.M. Singh  
(Asstt. Director)

**Copy forwarded for necessary information & action to the :-**

1. Concerned Contract Investigators
2. Joint Director (NEZ) Guwahati
4. Deputy Director (Admn.) NSSO(FOD) New Delhi
5. Deputy Director @ NSSO(FOD) Guwahati
6. Supdts. Ch.I, Ch.II, Ch.III, Ch.IV NSSO(FOD) Guwahati & Tezpur SRO with the instruction to relieve the contract Investigators working under their control on the aforesaid date under intimation to the undersigned.
7. O.S Gr.II/Accountant/Pay Bill Asstt./Estt.I/I.A.Bill Asstt./ Cashier NSSO(FOD) Guwahati

*Handwritten signature*  
Dr. K.M. Singh  
(Asstt. Director)



# STAFF SELECTION COMMISSION

## NOTICE

### RECRUITMENT OF INVESTIGATORS, 2000

3/2000-P&P-I. Staff Selection Commission will hold on Sunday, the 12th November, a competitive examination for recruitment to the posts of Investigators in National Sample Survey Organisation (Field Operations Division), Ministry of Planning, all over the country. The Examination will be held at the Centres mentioned in the Table under Para-16 in accordance with the scheme mentioned in Para-17 below. However, the Commission reserves the right to cancel any Centre and ask the candidates of that Centre to take examination at another Centre.

y-Scale : The pay-scale for the post is Rs. 5000-8000.

vacancies : Approximately 161 vacancies. Category-wise and Language-wise vacancies will be determined later.

Some more vacancies likely to occur in posts of equivalent or comparable status/categories satisfying age limits and qualifications mentioned in Paras 5 and 6 below may be filled from this examination.

nationality/Citizenship : A candidate must be either :

a citizen of India, or

a subject of Nepal, or

a subject of Bhutan, or

a Tibetan refugee who came over to India, before the 1st January, 1962, with the intention of permanently settling in India, or

a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India.

It is to be noted that a candidate belonging to categories (b), (c), (d) and (e) above shall be on whose favour a certificate of eligibility has been issued by the Govt. of India.

AGE-LIMIT : 20-28 years as on 1.8.2000. He/She must have been born not earlier than 2.8.72 and not later than 1.8.80.

Ex-servicemen fulfilling the conditions laid down by the Govt. of India from time to time will be allowed to deduct military service from their actual age and such resultant age will not exceed prescribed age limit by more than 3 years.

E : Candidates should note that only the date of birth as recorded in the matriculation/secondary examination certificate or an equivalent certificate on the date of submission of application will be accepted by the commission and no subsequent request for its change will be considered or granted.

Candidates admitted to the examination under this age concession will be eligible to compete for all the vacancies whether reserved or not for "ex-servicemen".

"Ex-serviceman" means a person, who has served in any rank whether as a combatant or combatant in the Regular Army, Navy or Air Force of the Indian Union and who retired from such service after earning his/her pension. This would also include persons who are released/retired at their own request but after having earned their pension; or

who has been released from such service on medical grounds attributable to military service/circumstances beyond his control and awarded medical or other disability pension; or

who has been released otherwise than on his own request from such service as a result of reduction in establishment; or

who has been released from such service after completing the specific period of engagements, otherwise than on his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given a gratuity; and includes personnel of the Territorial Army of the following categories namely:-

Pension holders for continuous embodied service;

Persons with disability attributable to military service and

Gallantry award winners.

E:I Ex-servicemen who have already joined Government job in civil side after availing the benefits given to ex-servicemen for their reemployment are also eligible to the age concession. However, such candidates will not be eligible for the benefit of reservation as or for less concession.

E:II The period of 'Call up service' of an ex-serviceman in the Armed Forces shall also be treated as service rendered in the Armed Forces for purpose of para 5(B) above.

E:III For any serviceman of the three Armed Forces of the Union to be treated as Ex-serviceman for the purpose of securing the benefits of reservation; he must have already availed, at the relevant time of submitting his application for Post/ service, the status of ex-serviceman and/or is in a position to establish his acquired entitlement by documentary evidence from the competent authority that he would be released/discharged from the Armed Forces within the stipulated period of one year from the closing date (i.e. 4.8.2000) on completion of his assignment.

E:IV This concession of applying one year before the completion of specified terms of engagement is not available in Educational qualification (i.e. the non-graduates are required to complete 15 years of service (and not 14 years) on 1st August 2000 for becoming a deemed graduate. Thus those non-graduate Exs who have completed 15 years of service as on 1.8.2000 are not eligible.

Form of certificates/undertaking to be submitted by the candidates in this connection are given in Appendix III & IV.

PLANATION: The persons serving in the Armed Forces of the Union, who on retirement from service, would come under the category of 'ex-serviceman' may be permitted to apply for reemployment one year before the completion of the specified terms of engagements and avail themselves of all concessions available to ex-servicemen but shall not be permitted to leave the uniform until they complete the specified term of engagement in the Armed Forces of the Union.

The upper age limit as prescribed above will be further relaxable;

Upto a maximum of five years if a candidate belongs to a Scheduled Caste or a Scheduled Tribe;

Upto a maximum of 3 years if a candidate belongs to OBCs in accordance with DP & T OM No. 43013/2/95 - Estt. (SCT) dated 25.1.95.

Upto a maximum of three years (eight years for SC/ST and 6 years for OBCs candi-

dates) in the case of Defence Personnel disabled in operation during hostilities with any foreign country or in a disturbed area and released as a consequence thereof;

(iv) Upto a maximum of 10 years if the candidate is a physically handicapped person, (orthopaedically handicapped and deaf only). For candidates belonging to SC/ST/OBC who are physically handicapped, the maximum relaxation of 10 years permissible for physically handicapped (orthopaedically handicapped and deaf only) shall be in addition to the age relaxation provided in terms of column (i) and (ii) above;

(v) Upto the age of 38 years (upto 43 years for members of Scheduled Castes/Scheduled Tribes and 41 years for OBC) in the case of widows; divorced women judicially separated from their husbands, who are not remarried.

(vi) Upper age limit is relaxable to retrenched employees of Chukka Hydel Project Authority in Bhutan who were directly recruited, to the extent of service rendered by them with the Authority (period of service rendered by the retrenched employees will be decided on the basis of certificate issued by the Chukka Hydel Project Authority);

SAVE AS PROVIDED ABOVE, THE LIMITS PRESCRIBED ABOVE, SHALL IN NO CASE BE RELAXED.

AGE CONCESSION IS NOT ADMISSIBLE TO THE SONS, DAUGHTERS AND DEPENDENTS OF EX-SERVICEMEN AND TO PERSONS BELONGING TO BACKWARD CLASSES.

(vii) Upto the maximum of 5 years to candidates of Jammu and Kashmir who have ordinarily been domiciled in the State of Jammu and Kashmir during the period from 1.1.80 to 31.12.89. Any person intending to avail of the aforesaid relaxation shall submit the certificate from either District Magistrate within whose jurisdiction he had ordinarily resided or any other authority so designated in this behalf by the Govt. of Jammu and Kashmir to the effect that he had ordinarily been domiciled in the State of Jammu and Kashmir during the period 1.1.80 to 31.12.89.

(viii) The upper age limit is relaxable upto the age of 40 years (45 years for SC/ST candidates and 43 years for OBC candidates as on 1.8.2000 to the departmental candidates who have rendered not less than 3 years continuous service on the regular basic (and not on ad-hoc basis) as on 1.8.2000.

Candidates who wish to be considered against vacancies reserved for SC/ST/OBC must submit requisite certificate as per Appendix V for SC/ST and Appendix VI for OBC from the Competent Authority alongwith their application for the examination otherwise their claim for SC/ST/OBC status will not be entertained.

#### 6. Essential Qualifications:

Essential : Must have passed Degree with Maths or Statistics or Economics as a subject from a recognised University as on 1.8.2000. Candidates who have yet to appear at the examination or whose result has been withheld or not declared on or before 1.8.2000 are not eligible.

Note: (i) Candidates having Honours Degree should have Mathematics/Statistics/Economics as a main subject and not as a subsidiary subject.

(ii) Candidates who are appointed on the basis of this selection shall be required to qualify in the language test in the concerned local language of the region/area where they are appointed within a period of two years failing which their services would be liable to be terminated.

#### Desirable Qualifications :

1. Knowledge of other regional languages.

2. Capability to undertake strenuous out-door work.

Note: The candidates who are appointed on the basis of this selection shall be required to undertake field work to collect socio-economic and other data through large scale sample survey involving intensive-extensive touring both in rural and urban areas. These requirements are indicated to facilitate the candidates to understand the main function to be performed after appointment to the post.

#### 7. No person :

(a) Who has entered into or contracted a marriage with a person having spouse living; or (b) who having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to service.

Provided that Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

8. A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient discharge of his duties as an officer of the service. A candidate who after such medical examination as may be prescribed by the competent authority, is found not to satisfy these requirements, will not be appointed. Only such candidates as are likely to be considered for appointment will be medically examined.

Note : In the case of the disabled Ex-Defence Services personnel, a certificate of fitness granted by the Demobilisation Medical Board of the Defence Service will be considered adequate for the purpose of appointment.

9. The decision of the Commission as to the eligibility or otherwise of a candidate for admission to the examination shall be final.

10. No candidate will be admitted to the examination unless he/she holds a certificate of admission from the Commission.

11. Candidates (except ex-servicemen released from the Armed Forces and those who are granted remission of fee vide commission's advertisement) must pay the fee prescribed therein.

12. Any attempt on the part of a candidate to obtain support for his candidature by any means may disqualify him for admission.

13. A candidate who is or has been declared by the Commission to be guilty of :-

i) Obtaining support for his candidature by any means, or

ii) Impersonating, or

iii) Procuring impersonation by any person, or

iv) Submitting fabricated documents or documents which have been tampered with, or

v) Making statements which are incorrect or false or suppressing material information, or

vi) Resorting to any other irregular or improper means in connection with his candidature for the examination, or

Continued

ing irrelevant matters including obscene languages or pornographic matter in the  
Sipi, or  
Misbehaving in any other manner in the examination hall, or  
Using unfair means in the examination hall, or  
Taking away the Question Booklet/Answer Sheet with him/her from the examination  
hall or passing it on to unauthorised person(s) during the conduct of the examination,  
or  
x) Harrassing or doing bodily harm to the staff employed by the Commission for the  
conduct of their examination, or  
xi) Violation of any of the instructions issued to candidates alongwith their Admission Cer-  
tificates permitting them to take examination, or  
xii) Attempting to commit, or as the case may be abetting the commission of all or any of  
the acts specified in the foregoing clauses, may, in addition to rendering himself liable  
to criminal prosecution, be liable :-  
a) to be disqualified by the Commission from the examination for which he is a candidate  
as also from any other examination/selection of the Commission in which he might  
have appeared but the final result/selection has not yet been declared/made, and/or  
b) to be debarred either permanently or for a specified period :-  
i) by the Commission from any examination or selection held by them;  
ii) by the Central Government from any employment under them; and  
c) to disciplinary action under appropriate rules if he is already in service under Gov-  
ernment.

14. **FEES PAYABLE :** Rs. 50/- (Rupees Fifty-only). No fee for Scheduled Caste/Scheduled  
Tribe and Ex-Servicemen. Fee concession is not admissible to sons and daughters of Ex-  
servicemen or to persons belonging to 'backward classes'. Service Clerks in the last year of  
their colour service are not exempted from payment of fee.

Ex-Servicemen who have already taken up a Government job shall be considered against  
General vacancies and, hence, shall not be entitled for fee concession (Note I of para 5 (B)).  
15. **MODE OF PAYMENT :** The candidates should pay the fee by means of 'Central Re-  
cruitment Fee Stamps'. These stamps are available at the counter of all departmental Post  
Offices of the Country in the denominations of Rs. 5/-, Rs. 10/- and Rs. 20/- These  
Recruitment Stamps may be pasted on the top right hand corner of the application form or  
in the space earmarked for the purpose.

These Recruitment Stamps must be got cancelled from the Counter Clerk of any Post  
Office of issue with the date stamps of his office in such a manner that the impression of the  
cancellation stamps partially overflows on the Application Form itself, taking care at the  
same time that the impression is clear and distinct to facilitate the identification of date and  
post office of issue at any subsequent stage. After getting the "Recruitment Fee Stamps"  
cancelled from the Post Office, the candidate may submit their applications to the con-  
cerned Regional Office of the Commission in the usual manner after completing other for-  
malities.

Fee can also be paid through Indian Postal Orders payable to "Staff Selection Commission"  
at the post office as indicated in column 4 of the Table given below para 16. The Postal  
Orders should be crossed "AC Payee Only" and should be valid for atleast six months.  
I.P.Os should not have been purchased prior to the date of publication of this adver-  
tisement. Candidates should write their name and address on the Indian Postal Orders in block  
capitals, at the specified space.

**Note I :** Fee once paid will not be refunded under any circumstances.

**Note II :** Fee paid by cash or Bank Draft/Cheque or Pay Order will not be accepted and the  
application of such candidates are liable to be rejected at the discretion of the Commission.

#### 16. Centre of examination and address to which application should be sent :-

A candidate must select only one of the Centres mentioned in Column 2 of the Table below  
for the written examination. No change in Centre shall be allowed. A candidate must submit  
his application only to the address mentioned in Column 3 against the Centre selected by  
him/her.

**Note I :** No change of centre of examination will be allowed under any circumstances.  
Hence, the candidates should select the centre for examination carefully and indicate the  
same correctly in their applications.

**Note II :** The Commission reserve the right to cancel any centre and ask the candidates of  
that centre to appear from another centre. Commission also reserve the right to direct  
candidates of any centre to some other centre to take the examination.

The applications should be addressed to the Regional Offices of the Commission as indi-  
cated in the table below :-

TABLE

Sl. No.	Centre	Address to which applications should be sent	Post Offices at which I.P.Os should be made payable
1.	New Delhi	Post Bag No. 8, R.D (NR) Staff Selection Commission Lodi Road, Post Office New Delhi-110003	Lodi Road Post Office New Delhi
2.	Chennai	Regional Director (SR) Staff Selection Commission EVK Sampath Building 2nd Floor, College Road Chennai-600006	Anna Road Head Post Office Chennai
3.	Guwahati	Regional Director (NER) Staff Selection Commission Rukmini Nagar, P.O. Assam Sachivalaya Guwahati-781006	Head Post Office Guwahati
4.	Mumbai	Regional Director (WR) Staff Selection Commission Army & Navy Building 2nd Floor, M.G. Road, (Opp. Jahangir Art Gallery) Kalaghoda Mumbai-400001	GPO Mumbai

Sl. No.	Centre	Address to which applications should be sent	Post Offices at which I.P.Os should be made payable
5.	Bangalore	Dy. Director (KKR) Staff Selection Commission, 1st floor, 2nd Block, 'E' wing, Koramangla Bangalore - 560034	Basavanagudi H.P.O. Bangalore
6.	Raipur	Dy. Director (MPR) Staff Selection Commission 'Nishant Villa' F. Jalvihar Colony Raipur (MP)-492001	Raipur Head Post Office
7.	Chandigarh	The Dy. Director (NWR) Staff Selection Commission Block No. 3, Ground Flr., Kendriya Sadan, Sector 9, Chandigarh	GPO Chandigarh
8.	Allahabad	Regional Director (CR) Staff Selection Commission 8-AB, Beli Road, Allahabad-211002	Kutcheri Post Office Allahabad
9.	Calcutta	The Regional Director (ER) Staff Selection Commission 5, Esplanade Row West Ground Floor, Calcutta-700001	GPO, Calcutta

#### 17. SCHEME OF RECRUITMENT

##### A. WRITTEN EXAMINATION :

The Written Examination will be conducted on 12.11.2000

This test will consist of two papers as under :-

Paper I	Subjects	Marks	Time allowed
(Objective type consisting of 200 questions)	General Intelligence General Awareness General English and Comprehension	50 50 100	2 hours (10.30 A.M. to 12.30 P.M.)
Paper-II (Conventional type wherein question will be set on subject shown against this paper of degree level standard)	Mathematics or Economics or Statistics	200 200 200	2 hours (2.00 P.M. to 4.00 P.M.)
	(The candidates will be required to answer question on any one of the subjects).		

Note : Paper II (conventional paper) will be evaluated in respect of only those candidates  
who qualify in Paper-I (Objective type paper) at the standard which may be decided by the  
Commission at its discretion.

B. Interview

100 Marks

C. Total Marks for Recruitment

500 Marks

Only those candidates who secure in the Written Examination the minimum qualifying marks,  
as may be fixed by the Commission in their discretion, will be eligible to appear at the  
Interview. The Interview will be held at the Commission's Regional Offices.

Scheduled Caste/Scheduled Tribe candidates called for Interview will be paid T.A. as per  
Government Orders. However, no T.A. is payable to any candidate for appearing at the  
Written Examination. Canvassing in any form will disqualify the candidate.

Syllabus for the post of Investigators in the NSSO (FOD) for the subject of Statistics,  
Probability, Probability Distributions, Binomial, Poisson Normal, Exponential,  
Compilation, Classification, tabulation of statistical data, Graphical presentation of data.  
Measures of central tendency, measures of dispersion, measures of association and  
contingency, scatter diagram, correlation coefficient, rank correlation coefficient and linear regression  
analysis (for two or more variables) excluding partial correlation coefficients.

Concept of Population, random sample, parameters, statistics, sampling distribution of  $\bar{x}$ ,  
properties of estimators and estimation of confidence intervals.

Principles of sampling, simple random sampling, stratified sampling, systematic sampling,  
etc. Sampling and Non-sampling errors, type-I and type-II errors.

Concepts of Hypothesis-Null and alternate, Testing of hypothesis for large samples as well  
as small samples including Chi-square tests ( $Z$ ,  $t$ ,  $F$ ,  $\chi^2$  tests).

Index Numbers, Time series analysis-components of variation and their estimation.

#### ECONOMICS SYLLABUS

##### GENERAL ECONOMICS

1. Demand and Supply Analysis, including Laws and Interaction of Demand and Supply.
2. Production Function and Laws of Returns.
3. Commodity Pricing-Characteristics of various Market Forms and Price Determination  
under such Market Forms.
4. Theory of Factor Pricing-Rent, Wage, Interest and profit.
5. Theory of Employment-Classical and Neo-classical Approach.
6. Keynesian Theory of Employment-Principle of Effective Demand, Meaning and Importance of Investment, Relation between Saving and Investment, Multiplier Effect and the  
process of Income Generation, Post Keynesian Development.

Continued

Nature and Functions of Money, Value of Money, Fluctuations in the value of Money, Inflation and Deflation, Monetary Policy, Index Number.

International Trade-Free Trade and Protection, Theories of International Trade.

9. Foreign Exchange-Determination of the rate of Exchange-Purchasing power Parity Theory and Balance of Payment Theory.

10. Public Finance-Nature, Scope and Importance of Public Finance.

11. Taxation-meaning, Classification and Principles of Taxation, Incidence of Taxation.

12. Deficit Financing

13. Fiscal Policy.

#### B. INDIAN ECONOMICS AND GENERAL STATISTICS

- Statistical Investigation-Meaning and Planning of investigation.
- Collection of data and editing of data.
- Types of sampling
- Schedule and questionnaire.
- Presentation of data-classification, tabulation, etc.
- Measures of Central Tendency.
- National Income and Accounting-Estimation of National Income, Trends in National Income, Structural changes in the Indian Economy as seen in National Income Data.
- Agricultural sector-Agricultural Development during Plan Period, Rural Credit, Agricultural Price Policy, Rural Development Co-operation and Panchayati Raj.
- Industrial Policy and Industrial Development.
- Problems of Economic Development-Indian Planning-objectives, Techniques and its evolution, Five Year Plans and Role of National Development Council.
- Profile of Human Resources-Population and Economic Development; Demographic Profile of India, Nature of Population Problem-Poverty, Inequality, Unemployment Problem, Labour Problem, Population Control and Government Policy.
- Now Economic Policy and Welfare Schemes
- Indian Public Finance-Indian Revenue, Foreign Aid.
- Indian Banking and Currency system.

#### SYLLABUS IN MATHEMATICS FOR THE RECRUITMENT OF INVESTIGATORS IN NSSO (FOD)

**Algebra :** Algebra of sets, relations and functions, Inverse a function, equivalence relation. The system of complex numbers, De Moivre's Theorem and its simple applications. Relation between roots and coefficients of a polynomial equation - Evaluation of symmetric function of roots of cubic and biquadratic equation.

**Algebra of Matrices :** Determinants, Simple properties of determinants, Multiplication of determinants of orders two and three. Singular and non-singular matrices. Inverse of a matrix, Rank of a matrix and application of matrices to the solution of linear equations (in three unknowns).

Convergence of sequences, and series, tests of convergence of series with positive terms. Ratio, Root and Gauss tests.

**Analytic Geometry :** Straight lines, Circles, system of circles, parabola, ellipse and hyperbola in standard form and their elementary properties. Classification of curves second degree.

**Differential Equation :** First order differential equation. Solution of Second and higher order linear differential equations with constant coefficients and simple applications.

**Differential and Integral Calculus :** Limit, continuity and differentiability of functions, successive differentiation, derivatives of standard functions. Rolle's and Mean-value Theorems, Maclaurins and Taylor's series (without proof) and their applications, maxima and minima of functions of one and two variables. Tangents and normals, curvature. Partial differentiation, Euler's theorem for homogeneous function, tracing of curves.

Standard methods of integration, Riemann's definition of definite integral, fundamental theorem of integral calculus, quadrature; rectification, volumes and surface area of solids of revolution.

**Statistics :** Frequency distributions, Measures of central tendency, measures of dispersion, Skewness and kurtosis. Random variables and distribution function. Discrete distributions. Binomial and Poisson distribution. Continuous distributions-Rectangular, Normal and exponential distributions. Principles of least squares, correlation and regression. Random sampling, random numbers. Sampling of attributes. Large Sample tests for mean and proportion. Tests of significance, based on t, F and Chi-square distributions.

**18. SELECTION OF CANDIDATES :** After the Examination, the Commission will draw the All India Merit Lists for the posts of Investigator in the National Sample Survey Organization (Field Operations Division) as disclosed by the aggregate marks obtained by the candidates in the Examination and, in that order, as many candidates as are found by the Commission to be qualified in the Examination shall be recommended for appointment upto the number of unreserved vacancies.

Provided that SC, ST and OBC candidates who are selected on their own merit without relaxed standards alongwith candidates belonging to other communities, will not be adjusted against the reserved share of vacancies. The reserved vacancies will be filled up separately from amongst the eligible SCs, STs and OBCs which will thus comprise SC, ST and OBC candidates who are lower in merit than the last general candidate on merit list of unreserved category but otherwise found suitable for appointment even by relaxed standard.

Provided that the candidates belonging to the PH (OH and Deaf only) category or Ex-Servicemen, to the extent of number of vacancies reserved for them, cannot be filled up on the basis of General Standards, be recommended at relaxed standards to make up for the deficiency in the reserved quota subject to fitness of such candidates for selection, irrespective of their ranks in the order of merit.

However, an Ex-Serviceman or Physically Handicapped category candidate who qualifies on the basis of relaxed standards, viz., age limit, experience in qualifications, permitted number of chances in written examination, extended zone of consideration, etc. is to be counted against reserved vacancies and not against general vacancies. In so far as cases of Ex-Servicemen are concerned, deduction from the age of Ex-Serviceman is permissible

against the reserved or unreserved posts and such exemption cannot be termed as relaxed standards in regard to age.

The Commission shall have the discretion to fix different minimum qualifying marks component-wise in Paper-I and II for different categories, i.e., General, SC, ST, ExS, OBC, etc.

Success in the examination confers no right of appointment unless government are satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the service/post.

**19. HOW TO APPLY :** Applications must be submitted in the Form published in the Employment News/Rozgar Samachar dated 8.7.2000. The applications may be typed out in double space or written in hand neatly, but format should be the same as published vide Appendix-I.

**Note-I :** Applications submitted on a format which are not exactly the same as published in this advertisement, are liable to be rejected summarily.

**Note-II :** The envelope containing the application must be superscribed in bold letters as "Application for Recruitment of Investigators, 2000. The name of the Centre opted should be written in capital letters on left hand side corner of the envelope.

#### 20. DOCUMENTS TO BE ATTACHED WITH THE APPLICATION :-

- I.P.Os/Central Recruitment Fee Stamps affixed and clearly cancelled on the application form.
- One recent passport size photograph which has to be pasted on the application form.
- One self-addressed post card duly affixed with Rs. 2/- postage stamp. The Candidate must indicate the name of the post i.e. Investigators Examination, 2000 on the post card.
- Two self-addressed envelopes of 12cm x 25 cm size. One of these should be affixed with postage stamps worth Rs. 6/-
- Two slips indicating name and postal address.
- Candidates in Govt. service are to attach an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination.

#### Note :

(1) Candidates should note that only the Date of Birth as recorded in the Matriculation/Secondary Examination Certificate or an equivalent certificate on the date of submission of application, will be accepted by the Commission and no subsequent request for its change will be considered or granted.

(2) If the above documents are not submitted alongwith the application, the same will be rejected summarily or at any stage of the recruitment process and no request for revival will be considered.

(3) Incomplete or unsigned applications or applications without photograph/fee or late applications will be rejected summarily.

(4) Those candidates who are called for the interview will have to bring with them at the time of interview all their Original certificates alongwith legible attested copy of each certificate as regards, community status i.e. SC/ST/OBC etc., age, relaxations in age, educational qualifications etc. in the prescribed proforma, wherever given.

#### 21. CLOSING DATE :

Completed application forms should be sent to the concerned Regional Office of the Commission latest by 4.8.2000 (before 5.00 P.M.)(17.8.2000 in the case of candidates, residing in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Jammu & Kashmir, Lahaul & Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands, Lakshadweep and for candidates residing abroad). Applications received after the specified time of closing date will not be entertained under any circumstances. The commission will not be responsible for postal delay.

(2) All candidates in Government service whether in a Permanent or in temporary capacity or work-charged employees, other than casual duty or daily rated employee, or those serving under public enterprises, will be required to submit an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination.

Candidates should note that in case a communication is received from their employer by the Commission withholding permission to the candidates applying for appearing at the examination, their applications shall be rejected/candidature shall be cancelled.

**Note :** The Departmental candidates may send their applications directly to the Commission after intimation to their Head of Office/department and need not send another copy through proper channel. However, in case they decide to send application through proper channel, they must ensure that the application complete in all respects should reach Staff Selection Commission by the closing date. Applications shall be rejected if received late and/or not complete in all respects as provided in rules.

**23. ADMISSION TO THE EXAMINATION :** Before submitting his application, the candidate must carefully read the eligibility conditions for the examination and satisfy himself that he fulfills all the eligibility conditions. The Commission do not undertake any scrutiny of the applications before the written examination and all applicants except whose applications are summarily rejected are allowed to appear at the examination on purely provisional basis subject to their eligibility being verified after the examination. Accordingly, merely because a candidate has been allowed to appear at the examination will not be considered as a ground for his being eligible for the examination.

Continued